

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
FINANCE CENTRE, KOLKATA, WEST BENGAL

O.A. No. **53** /2026/EZ

An Application under Section 14 read with Section 18 of the National
Green Tribunal Act, 2010]

M/s Shivam Coke Pvt. Ltd. and
another

...APPLICANTS

VERSUS

THE STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY (SEIAA),
BIHAR AND OTHERS

....RESPONDENTS

PAPER BOOK

FOR INDEX PLEASE SEE INSIDE

Arpita Chowdhury

Brief for:

Ms. Arpita Chowdhury
Advocate

NPS Chambers (Ground Floor)
7A Kiran Shankar Roy Road
Kolkata -- 700001

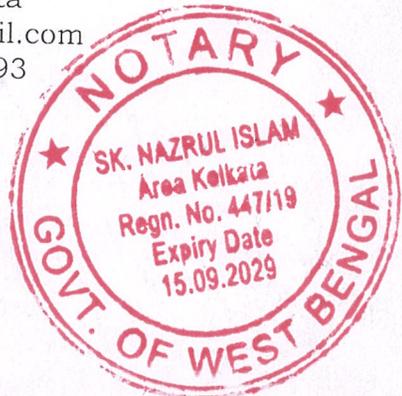
Also at

Bar Association Room No. 16
High Court, Calcutta

E-mail: crc.arpita@gmail.com

Contact: 9830600093

22 JAN 2026



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ORIGINAL APPLICATION

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Ms. Arpita Chowdhury

Advocate

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Arpita Chowdhury

Ms. Arpita Chowdhury

Advocate

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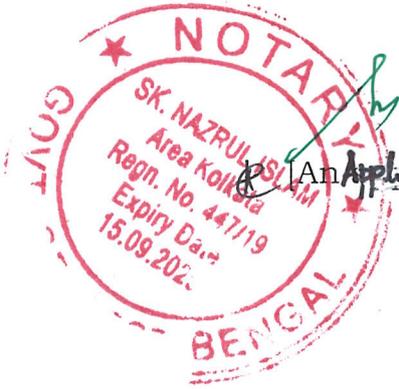
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THE STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY (SEIAA),
BIHAR AND OTHERS

....RESPONDENTS

Synopsis

Original Application under Section 14 read with Section 18 of the National Green Tribunal Act, 2010 impugning the recommendation made by the SEAC vide resolution dated 10-11-2025 taken in the meeting of the SEAC on 03-11-2025 and the resolution taken by the State Environmental Impact Assessment Authority on November 29, 2025 in respect of the proposal of the applicants herein for Environmental Clearance being File No.



(iv)

SIA/1(a)/2428/2023 in respect of proposed river bed sand mining project covering the area of 96.50 Ha at the Rothas Sand Ghat 08, on Sone River at District – Rothas in the State of Bihar, on the ground inter alia:-

- That since the Hon'ble NGT, EZB by Order dated November 12, 2024 in Appeal 12/2024/EZ (SEVASETU –Versus- The State Environment Impact Assessment Authority and others) was pleased to set aside the EC granted by the SEIAA in favor of the applicants on 10.08.2024 with the direction upon the State Pollution Control Board, Bihar to hold the Public Hearing in respect of the sand mining project of the applicants afresh and therefore the SEAC in the impugned recommendation dated 10.11.2025 and the SEIAA in it's impugned resolution dated 29.11.2025 committed a gross error by directing the petitioning applicants to apply for the Environmental Clearance afresh instead of adjudicating the application of the applicants for Environmental Clearance from the stage of public hearing, as per the procedure prescribed under EIA Notification, 2006;
- That the SEAC, Bihar adopted the impugned resolution on 10.11.2025 in the meeting of the SEAC Bihar convened on 03.11.2025, on the



(iii)

application of the applicants for grant of EC for the proposed mining activity without giving any opportunity to the applicants to furnish necessary clarifications as required during appraisal of the application for EC under the Stage – IV, Clause – (i) of the EIA Notification, 2006 and as such the impugned resolution dated 10.11.2025 as taken in respect of the application of the applicants for the sand mining project covering the area of 96.50 Ha at the Rothas Sand Ghat 08, on Sone River at District – Rothas in the State of Bihar (under Agenda No. 51) is liable to be quashed.



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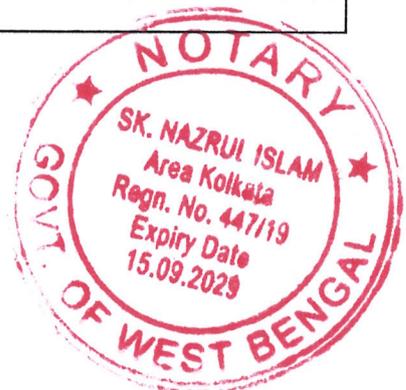
List of Dates

Date	Events
July 23, 2024	The proposal for Environmental Clearance of the applicant no. 1 in respect of a sand mining project covering the area of 96.50 Ha. at the Rothas Sand Ghat 08, comprising within Khata No. 783, 109,



(1)

	Khesra No. 3659 (P) within Mouza – Darihat, Block – Dehri, District - Rohtas on Sone River was considered by the State Environmental Appraisal Committee (SEAC) between 10.07.2024 and 23.07.2024 and recommendation was made from SEAC to SEIAA, Bihar on 23.07.2024 for granting Environmental Clearance;
August 10, 2024	The SEIAA, Bihar granted the Environmental Clearance in favour of the applicant no. 1;
November 12, 2024	The legality of the Order of the SEIAA, Bihar granting Environmental Clearance, in favor of the applicants on 10.08.2024 for the proposed sand mining project was challenged by one Non-governmental Organization viz. Sevasetu by preferring an appeal being Appeal No. 12/2024/EZ before the Hon'ble National Green Tribunal, Eastern Zone Bench and the same was disposed by the Hon'ble Tribunal upon by Order dated 12.11.2024 directing inter alia "...the Bihar State Pollution Control Board to hold a fresh Public Hearing as per law giving adequate notice to member of the public to appear on a date to be decided by Bihar State Pollution Control Board, in consultation with District Magistrate, Rohtas..."
December 18, 2024	Notice was circulated by the State Pollution Control Board, Bihar fixing the Public hearing on January 16, 2025;
May 23, 2025	Notice was circulated by the State Pollution Control



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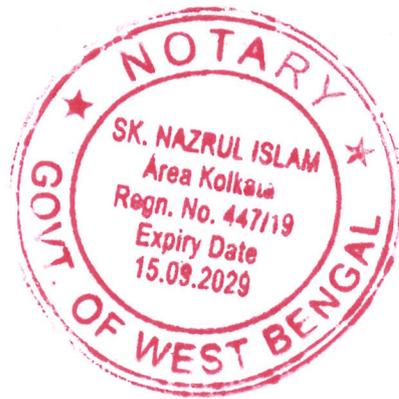
2/11

	Board, Bihar fixing the Public hearing on June 13, 2025;
November 03, 2025	The proposal of the applicant no. 1 for proposed sand mining project was placed in the meeting of the State Environmental Appraisal Committee, Bihar, for appraisal;
November 10, 2025	<p>SEAC, Bihar, upon appraisal of the application of the applicants for the grant of Environmental Clearance in the respect of the proposed mining activity over the said sand ghat made the following recommendation vide resolution being Ref No. 389 dated 10/11/2025:-</p> <p><i>“...Consequent upon the above order of the Hon’ble National Green Tribunal. SEIAA, Bihar cancelled the Environmental Clearance granted to the project on 10.08.2024 and requested the Bihar State Pollution Control Board to take necessary steps as per the Hon’ble National Green Tribunal.</i></p> <p><i>The Bihar State Pollution Control Board has re-conducted public consultation / hearing on 16.01.2025, wherein public opinion is in favour of starting the mining at the said ghat.</i></p> <p><i>The matter was placed before the SEAC, Bihar by the project proponent on 03.11.2025 though his consultant. This project is not pending at the level of</i></p>



(vii)

	<p><i>the SEAC with this proposal number. Therefore, the SEAC will only be able to proceed with the proposal after the proponent submits a fresh application for Environmental Clearance. The SEAC, after discussion, resolved to request the SEIAA, Bihar to take decision in the matter..."</i></p>
November 29, 2025	<p>The recommendation of the SEAC dated 10/11/2025 taken in it's meeting dated 03/11/2025 with regard to the proposal of the applicant for grant of Environmental clearance in respect of proposed sand mining activity in the said sand ghat was mechanically accepted by the SEIAA, Bihar vide resolution dated 29/11/2025 and thereby resolved to direct the applicant to apply again for Environmental Clearance.</p>



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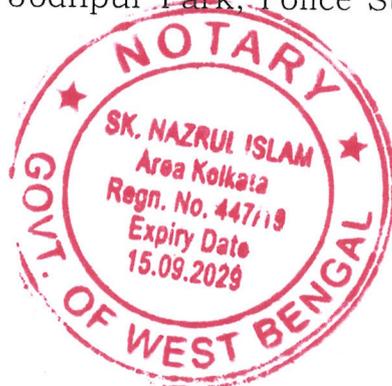
[An *Application* under Section *14* read with read with Section 18 of the
National Green Tribunal Act, 2010]



BETWEEN:

1. M/s Shivam Coke Pvt. Ltd., A company incorporated under the Companies Act, having it's registered office at 6/19 A, Poddar Nagar, 1st Floor, Post Office – Jodhpur Park, Police Station – Jadavpur, Kolkata, West Bengal, Pin Code – 700068, represented through it's Directors;
E-mail: shivamcokejamui13@gmail.com;

2. Rakesh Kumar Singh (Director), Son of Akhilesh Kumar Singh, M/s Shivam Coke Pvt. Ltd., A company incorporated under the Companies Act, having it's registered office at 6/19 A, Poddar Nagar, 1st Floor, Post Office – Jodhpur Park, Police Station



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✓

- Jadavpur, Kolkata, West Bengal,
Pin Code - 700068;

E-mail: shivamcokejamui13@gmail.com;

3. Amar Oza (Director) Son of
Baleswar Oza, of Semariya Patti
Ojha, Bhojpur, Bihar - 802165;

E-mail: shivamcokejamui13@gmail.com;

...Applicants

AND

1. The State Environment Impact
Assessment Authority (SEIAA), Bihar
Service through it's Member
Secretary, having it's office at
BELTRON Bhawan, 2nd Floor,
Shastri Nagar, Bailey Road, Patna -
800023;

E-mail:- seiaabihar@gmail.com

2. The State Environment
Appraisal Committee, Service
through it's Member Secretary,
having it's office at BELTRON
Bhawan, 2nd Floor, Shastri Nagar,
Bailey Road, Patna - 800023;

E-mail:- seac.ms.br@gmail.com



3. The Bihar State Pollution Control Board, represented by its Member Secretary, BELTRON Bhawan, Shastri Nagar, Jawahar Lal Nehru Marg, Patna – 800023;
E-mail: mscellbspb@gmail.com

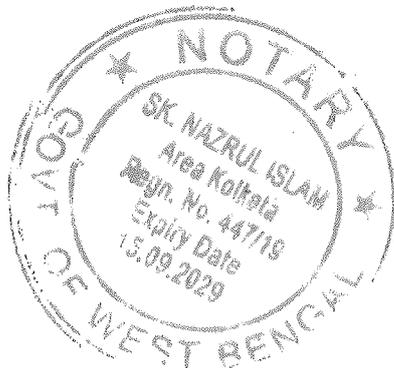
...Respondents

I. The addresses of the applicants are given for the purpose of service of notices of this original application.

II. All the addresses of the respondents are given for the purpose of service of notices of this original application.

III. The applicants above-named beg to present this Original Application under Section 14 read with Section 18 of the National Green Tribunal Act, 2010 impugning the recommendation made by the SEAC vide resolution dated 10-11-2025 taken in the meeting of the SEAC on 03-11-2025 and the resolution taken by the State Environmental Impact Assessment Authority on November 29, 2025 in respect of the proposal of the applicant no. 1 herein for Environmental Clearance being File No. SIA/1(a)/2428/2023 in respect of proposed river bed sand mining project covering the area of 96.50 Ha at the Rothas Sand Ghat 08, on Sone River at District – Rothas in the State of Bihar.

Fact in brief:



1. That applicant no. 1 herein in the usual course of business participated in the bidding against Auctioning process initiated by the Government of Bihar in respect of the mining project covering the area of 96.50 Ha. at the Rothas Sand Ghat 08, comprising within Khata No. 783, 109, Khesra No. 3659 (P) within Mouza - Darihat, Block - Dehri, District - Rothas on Sone River in the State of Bihar (hereinafter referred to as the "said sand ghat").

2. The applicant no. 1 became the successful / highest bidder in the said process of auctioning in respect of the said sand ghat and accordingly, the Letter of Intent (LOI, in short) was issued in favor of the applicant no. 1 on April 20, 2023 in respect of the said mining plot from the District Mining Office for granting mining lease..

The Photocopy of the Letter of Intent dated April 20, 2023 is annexed marked as **Annexure - A.**

3. Thereafter, the mining plan of the applicant no. 1 in respect of the said sand ghat was prepared by "united Exploration India Private Limited" a accredited agency and the same was approved by the Department of Mines and Geology, Government of Patna on May 19, 2023;

The Photocopy of the document showing approval of mining plan is annexed herewith marked as **Annexure - B.**

4. The application for Environmental Clearance was submitted by the applicants on June 15, 2024, which was registered as File



No. SIA/1((a)/2428/2023 being Online Proposal No. SIA/BR/MIN/476700/2024.

5. The said proposal for Environmental Clearance of the applicant no. 1 was considered by the State Environmental Appraisal Committee (SEAC) between 10.07.2024 and 23.07.2024 and recommended to SEIAA, Bihar on 23.07.2024 for granting Environmental Clearance in favor of the applicant no. 1 in terms of the EIA Notification, 2006.

The information available in the Parivesh Portal regarding the schedule of processing the application of the applicants for Environmental Clearance is annexed herewith marked as **Annexure - C**

6. The SEIAA, Bihar granted the Environmental Clearance on August 10, 2024 in favor of the applicants in respect of the proposed mining project over the said sand ghat.

The Photocopy of the Environmental Clearance granted by SEIAA is annexed herewith marked as **Annexure - D**.

7. The legality of the Order of the SEIAA, Bihar granting Environmental Clearance, in favor of the applicant no. 1 on 10.08.2024 for the proposed sand mining project over the said sand mining plot was challenged by one Non-governmental Organization viz. Sevasetu by preferring an appeal before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata being Appeal No. 12/2024/EZ, by invoking the jurisdiction of the said Tribunal envisaged under Section 16 (h) read with Section 18



of the National Green Tribunal Act inter alia on the ground that the said Environmental Clearance was granted in favor of the applicant no. 1 without holding any public hearing as per EIA Notification, 2006.

8. The said appeal being Appeal No. 12/2024/EZ came up for hearing before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata on November 12, 2024. The Hon'ble Tribunal upon recording in Para -10 of the Order dated 12.11.2024 passed in the said Appeal No. 12/2024/EZ that *"...it is submitted, inter alia, that no Public Hearing was held which would be clear from the document filed as Annexure - G and H and consequentially the learned Counsel confines her submission at this stage only to the issue of 'non holding' of Public Hearing..."*, issued the direction, by the Order dated 12.11.2024 passed in Appeal No. 12/2024/EZ, operative part of which is as follows:-

"...22. On a conspectus of facts, we, therefore, dispose of the present appeal setting aside the impugned Environmental Clearance dated 10.08.2024 and direct the Bihar State Pollution Control Board to hold a fresh Public Hearing as per law giving adequate notice to member of the public to appear on a date to be decided by Bihar State Pollution Control Board, in consultation with District Magistrate, Rohtas..."

The Photocopy of the Order dated November 12, 2024 passed in Appeal No. 12/2024/EZ is annexed herewith marked as **Annexure - E.**





9. The petitioning applicants submit that from the plain reading of the Order of the NGT, EZB passed on November 12, 2024 in Appeal No. 12/2024/EZ it would be evident that the adjudication relating to the application made by the petitioner no. 1 for Environmental Clearance in respect of the proposed mining project at the said mining plot therefore was remanded back to the respondents for reconsideration from the stage of Public Hearing as per the EIA Notification, 2006.

10. That in respectful compliance to the said Order of the National Green Tribunal, Eastern Zone Bench, Kolkata passed on November 12, 2024 in Appeal No. 12/2024/EZ, the State Pollution Control Board, Bihar issued notice of public hearing twice i.e. on 18-12-2024 and 23-05-2025 scheduling the public hearing on January 16, 2025 and June 13, 2025, respectively, at the office of the Circle Officer, Deheri, District – Rohthas, in strict compliance to the formalities prescribed under the EIA Notification, 2016. The said notice of public hearing was duly circulated through newspapers to inform the local persons and others who have plausible stake in the environmental impacts of the project or activity to enable them to ventilate their material concerns regarding the sand mining project of the applicants herein.

The notice of public hearing dated 18-12-2024 and 23-05-2025 is annexed herewith marked as **Annexure – F**.



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11. Accordingly, the public hearing was held in respect of the proposed sand mining project of the applicants over the said sand ghat on January 16, 2025 and June 13, 2025.

12. The applicant from the Parivesh Portal maintained by the Ministry of Environment, Forest and Climate Change of Government of India came to know that the proposal of the applicant no. 1 for proposed sand mining project over the said plot was placed in the meeting of the State Environmental Appraisal Committee, Bihar (SEAC, in short) on November 03, 2025 for consideration and / or appraisal, in compliance to the formalities prescribed under EIA Notification, 2006.

13. The applicants also came to know that the SEAC, Bihar, upon appraisal of the application of the applicants for the grant of Environmental Clearance in the respect of the proposed mining activity over the said sand ghat made the purported recommendation vide resolution being Ref No. 389 dated 10/11/2025, which inter alia is as follows:-

“...Consequent upon the above order of the Hon’ble National Green Tribunal. SEIAA, Bihar cancelled the Environmental Clearance granted to the project on 10.08.2024 and requested the Bihar State Pollution Control Board to take necessary steps as per the Hon’ble National Green Tribunal.

The Bihar State Pollution Control Board has re-conducted public consultation / hearing on 16.01.2025,



wherein public opinion is in favour of starting the mining at the said ghat.

The matter was placed before the SEAC, Bihar by the project proponent on 03.11.2025 through his consultant. This project is not pending at the level of the SEAC with this proposal number. Therefore, the SEAC will only be able to proceed with the proposal after the proponent submits a fresh application for Environmental Clearance. The SEAC, after discussion, resolved to request the SEIAA, Bihar to take decision in the matter..”

The Photocopy of the relevant pages of the resolution taken by SEAC dated 10/11/2025 in the meeting of the SEAC held on January 03, 2025 upon appraisal of the proposal of the applicants for grant of Environmental Clearance in respect of the proposed sand mining activity is annexed herewith marked as **Annexure – G**.

14. Your applicant states that from the minutes of the 12th meeting of the State Environmental Impact Assessment Authority (SEIAA), [constituted on 2-12-2024] convened on 27th to 29th November, 2025, which was uploaded in the Parivesh Portal the applicant came to know that the recommendation of the SEAC dated 10/11/2025 taken in its meeting dated 03/11/2025 with regard to the proposal of the applicant for grant of Environmental clearance in respect of proposed sand mining activity in the said sand plot was mechanically accepted by the SEIAA, Bihar vide



resolution dated 29/11/2025 and thereby resolved to direct the applicant no. 1 to apply again for Environmental Clearance.

The Photocopy of the relevant pages of the minutes of the 12th meeting of the SEIAA convened on 27th to 29th November, 2025 more particularly the resolution taken in respect of the application of the applicant for grant of Environmental Clearance for proposed mining project of the applicant is annexed herewith marked as **Annexure - H**.

15. But, till date no Order apropos to the said resolution as taken by the SEIAA in its' 12th meeting convened on 27th to 29th November, 2025 in respect of the application of the applicant no. 1 for grant of Environmental Clearance for their proposed mining project in the said sand ghat has been communicated to the applicants.

16. Therefore, the applicants despite of being highly aggrieved by and grossly dissatisfied with the resolution adopted by the SEIAA, Bihar in it's meeting convened on 27th to 29th November, 2025 in respect of the application of the applicants for grant of Environmental Clearance for his proposed mining project in the said sand ghat could not challenge the same before the Hon'ble Tribunal by invoking the jurisdiction of this Hon'ble Tribunal envisaged under Section 16 of the NGT Act, 2010.

17. The applicants herein after waiting for nearly two months for communication of an Order from the end of the SEIAA, Bihar apropos to the said resolution as taken by the SEIAA in its' 12th



meeting convened on 27th to 29th November, 2025 is taking this Original application under Section 14 read with 18 of the National Green Tribunal Act, 2010 being a “person aggrieved” by the said resolution of the SEIAA, on the ground inter alia that the said resolution was taken by the SEIAA while implementing his obligation casted under EIA Notification, 2006 [issued by the Government of India in the Ministry of Environment, Forest and Climate Change vide S.O. 804 (E) dated March 14, 2017, by exercising it’s power envisaged under Section Environment (Protection) Act, 1986] in an erroneous manner, as well as in complete do-hoers to the Order passed by the Hon’ble NGT, EZB on November 12, 2024 in Appeal 12/2024/EZ (SEVASETU – Versus- The State Environment Impact Assessment Authority and others).

18. Your petitioning applicants in this application have raised the substantial question relating to environment. The applicants being “aggrieved persons” within the meaning of Section 18 of the NGT Act, 2010 is taking out this application under Section 14 of the Act of 2010 impugning the purported action of the SEIAA done while implementing it’s obligation casted under the EIA notification, 2006 issued by the Ministry of Environment, Forest and Climate Change by exercising it’s power envisaged under Section Environment (Protection) Act, 1986.

19. Your petitioner submits that the following procedure has been laid down in EIA Notification, 2006, to issue environmental clearance to the projects and activities:-



7. Stages in the Prior Environmental Clearance (EC) Process for New Projects :-

(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are :-

- **Stage (1) Screening (Only for Category 'B' projects and activities)**
- **Stage (2) Scoping**
- **Stage (3) Public Consultation**
- **Stage (4) Appraisal**

I. Stage (1) - Screening :

In case of Category 'B' projects or activities, this stage will entail the scrutiny or an application seeking prior environmental clearance made in Form 1 by the concerned Stage level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project. The projects requiring an Environmental Impact Assessment report shall be

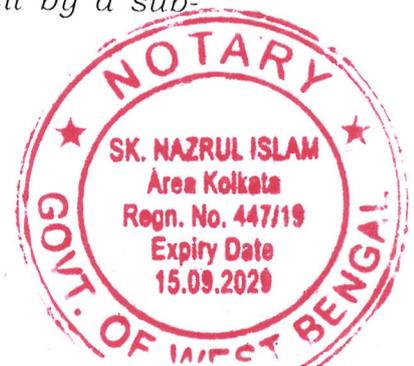


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termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 and B2 except item 8(b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/ Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub-



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group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes/Housing) shall not require Scoping and will be appraised on the basis of Form 1/Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.



(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation :

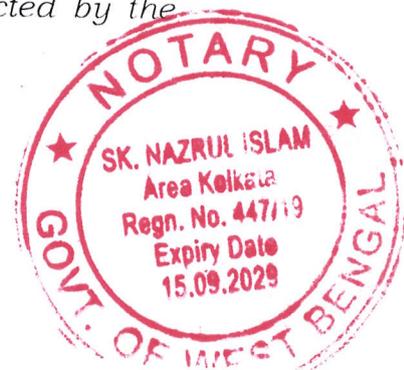
(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All category A and Category B1 projects or activities shall undertake public consultation, except following:-

- (a) Modernization or irrigation projects (item 1(c) (ii) of the Schedule)
- (b) All projects or activities located within industrial estates or parks (Item 7(c) of the Schedule) approved by the concerned authorities and which are not disallowed in such approvals.



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- (c) *Expansion of Roads and Highways (Item 7(f) of the Schedule) which do not involve any further acquisition of land.*
- (cc) *maintenance dredging provided the dragged material shall be disposed within port limits”.*
- (d) *All building or Construction projects or Area Development projects (which do not contain any category ‘A’ projects and activities) and Townships (Item 8(a) and 8(b) in the Schedule to the notification).*
- (e) *all Category ‘B2’ projects and activities.*
- (f) *all projects or activities concerning national defense and security or involving other strategic considerations and determined by the Central Government.*
- (ii) *The public consultation shall ordinarily have two components comprising of:-*
- (a) *The public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;*
- (b) *Obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.*
- (iii) *The public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the*



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State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC) concerned on the satisfied manner and forward the proceedings to the regulatory authority concerned within 45 (forty-five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union Territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty-five days.

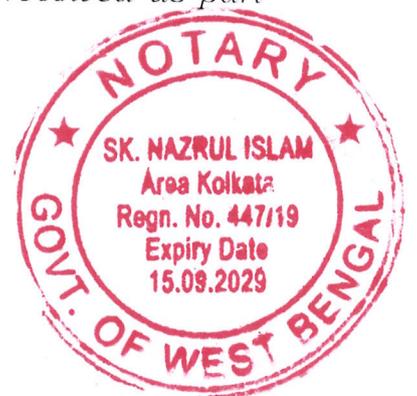
(v) if the public agency or authority nominated under the sub-paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the



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public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential Information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the website. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part



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of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal :

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the



applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit and Environmental Impact Assessment report shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other



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documents or the receipt of Form 1 and Form 1A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V.

The Photocopy of the relevant part of the EIA Notification, 2006 is annexed herewith marked as **Annexure - I**.

20. Your applicants submit that the impugned recommendation of the SEAC dated 10.11.2025 was adopted and impugned resolution of SEIAA dated 29.11.2025 was taken in complete de hoers to the Order of the Hon'ble NGT, EZB passed on November 12, 2024 in Appeal 12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others).

21. The petitioning applicants submit that since the Hon'ble NGT, EZB by Order dated November 12, 2024 in Appeal 12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others) was pleased to set aside the EC granted by the SEIAA in favor of the applicant no. 1 on 10.08.2024 with the direction upon the State Pollution Control Board, Bihar to hold the Public Hearing in respect of the sand mining project of the applicant no. 1 afresh. Therefore the SEAC in the impugned recommendation dated 10.11.2025 and the SEIAA in it's impugned resolution dated 29.11.2025 committed a gross



error by directing the petitioning applicants to apply for the Environmental Clearance afresh instead of adjudicating the application of the applicant no. 1 for Environmental Clearance from the stage of public hearing, as per the procedure prescribed under EIA Notification, 2006, in respectful compliance of the Order of the Hon'ble NGT, EZB dated November 12, 2024 passed in Appeal 12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others)

22. The petitioning applicants submit that since the Hon'ble NGT, EZB by Order dated November 12, 2024 in Appeal 12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others) was pleased to set aside the EC granted by the SEIAA in favor of the applicants on 10.08.2024 and remanded back the matter to the State Pollution Control Board for fresh public hearing, therefore the SEAC ought to recommend and accordingly SEIAA ought to grant EC in favor of the applicant no. 1 for proposed mining activity, when in the public hearing the public opinion was in favor of the opening of said ghat in question, as appearing from the minutes recorded in the meeting of the SEAC held on 03/11/2024 while apprising the application of the applicant no. 1 herein made for grant of environmental clearance as per the EIA Notification, 2006.

23. Your applicants submit that it is ex facie clear from the Order of the Hon'ble NGT, EZB passed on November 12, 2024 in Appeal 12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others) that the Hon'ble



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Tribunal by the said Order remanded back the application of the applicant no. 1 for EC to the regulatory authorities to decide the issue afresh from the stage of Public Hearing as per the EIA Notification, 2006, and therefore, SEAC in the recommendation dated 10.11.2025 and SEIAA in its impugned resolution dated 29.11.2025 committed a gross error by directing the petitioning applicants to apply for the Environmental Clearance afresh instead of deciding the application of the petitioning applicants from the stage of public hearing as per the procedure prescribed under EIA Notification, 2006.

24. Your applicants submit that the impugned recommendation dated 10.11.2025 of the SEAC was adopted and impugned resolution of SEIAA dated 29.11.2025 was taken without application of mind and upon misconstruing the word and spirit of the Order passed by the Hon'ble NGT, EZB, passed on November 12, 2024 in Appeal 12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others).

25. Your applicants submit that the impugned recommendation dated 10.11.2025 of the SEAC and the impugned resolution of the SEIAA dated 29.11.2025 in this case is a glaring example of utter disobedience of the Order of the NGT, EZB passed on November 12, 2024 in Appeal 12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others) and to rectify the said procedural wrong committed by the SEIAA, Bihar while implementing the process prescribed under EIA Notification, 2006 (issued by the Ministry of Environment, Forest and Climate



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Change by exercising power under Environment Protection Act), invocation of the jurisdiction of this Hon'ble Tribunal envisaged under Section 14 of the NGT Act, 2010 is very much warranted.

26. Your applicants state that the SEAC, Bihar adopted the impugned resolution on 10.11.2025 in the meeting of the SEAC Bihar convened on 03.11.2025, on the application of the applicant no. 1 for grant of EC for the proposed mining activity without giving any opportunity to the applicants to furnish necessary clarifications as required during appraisal of the application of the applicant for EC under the Stage - IV, Clause - (i) of the EIA Notification, 2006 and as such the impugned resolution dated 10.11.2025 as taken in respect of the application of the applicants for the sand mining project covering the area of 96.50 Ha at the Rothas Sand Ghat 08, on Sone River at District - Rothas in the State of Bihar (under Agenda No. 51) is liable to be quashed.

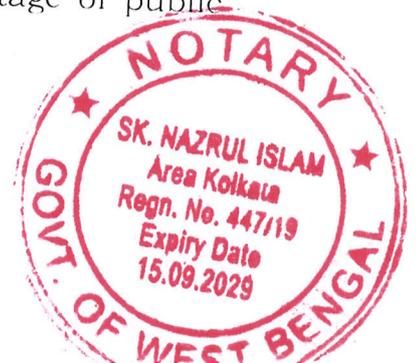
27. The applicants herein being aggrieved by and / or dissatisfied with the recommendation made by the SEAC vide resolution dated 10-11-2025 taken in the meeting of the SEAC on 03-11-2025 and the resolution taken by the State Environmental Impact Assessment Authority on November 29, 2025 in respect of the proposal of the applicants herein for Environmental Clearance being File No. SIA/1(a)/2428/2023 in respect of proposed river bed sand mining project covering the area of 96.50 Ha at the Rothas Sand Ghat 08, on Sone River at District - Rothas in the State of Bihar beg to present this Original Application on the following amongst other grounds:-



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Grounds:

- I. Because** the impugned recommendation dated 10.11.2025 of the SEAC was adopted and impugned resolution of the SEIAA dated 29.11.2025 was taken in complete de hoers to the Order of the Hon'ble NGT, EZB passed on November 12, 2024 in Appeal 12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others).
- II. Because** the petitioning applicants submit that since the Hon'ble NGT, EZB by Order dated November 12, 2024 in Appeal 12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others) was pleased to set aside the EC granted by the SEIAA in favor of the applicant no. 1 on 10.08.2024 with the direction upon the State Pollution Control Board, Bihar to hold the Public Hearing in respect of the sand mining project of the applicant no. 1 afresh and therefore the SEAC in the impugned recommendation dated 10.11.2025 and the SEIAA in it's impugned resolution dated 29.11.2025 committed a gross error by directing the petitioning applicants to apply for the Environmental Clearance afresh instead of adjudicating the application of the applicant no. 1 for Environmental Clearance from the stage of public



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12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others) and to rectify the said procedural wrong committed by the SEIAA, Bihar while implementing the process prescribed under EIA Notification, 2006 (issued by the Ministry of Environment, Forest and Climate Change by exercising power under Environment Protection Act), invocation of the jurisdiction of this Hon'ble Tribunal envisaged under Section 14 of the NGT Act, 2010 is very much warranted.

VII. Because the SEAC, Bihar adopted the impugned resolution on 10.11.2025 in the meeting of the SEAC Bihar convened on 03.11.2025, on the application of the applicant no. 1 for grant of EC for the proposed mining activity without giving any opportunity to the applicants to furnish necessary clarifications as required during appraisal of the application for EC under the Stage - IV, Clause - (i) of the EIA Notification, 2006 and as such the impugned resolution dated 10.11.2025 as taken in respect of the application of the applicant no. 1 for the sand mining project covering the area of 96.50 Ha at the Rothas Sand Ghat 08, on Sone River at District - Rothas in the State of Bihar (under Agenda No. 51) is liable to be quashed.



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VIII. Because, the he impugned recommendation dated 10.11.2025 of the SEAC and the impugned resolution of SEIAA dated 29.11.2025 are otherwise bad in law and the same is liable to be set aside.

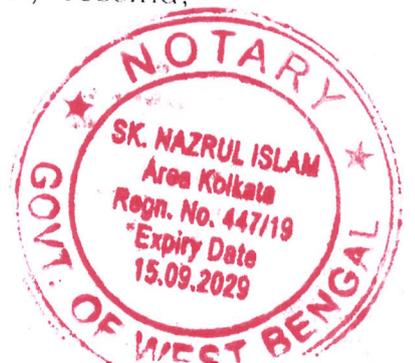
LIMITATION:

The cause of action of the instant application arose for the first time from the resolution taken by the SEIAA, Bihar on 29-11-2025, mechanically on the basis of the impugned recommendation of the SEAC Bihar dated 10-11-2025, made in gross violation to the Order of the Hon'ble NGT, EZB dated November 12, 2024 passed in Appeal 12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others) and as such the instant application has been within the period of Limitation as prescribed under Section 14 of the National Green Tribunal Act, 2010.

PRAYER:

In the premises as aforesaid it is humbly prayed that Your Lordships may graciously be pleased to pass the following orders:-

(a) Direct the respondent No.1 and 2 to recall, rescind,



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cancel and / or withdraw the resolution dated 10-11-2025 taken by the respondent no. 2 in the meeting of the respondent no. 2 dated 03-11-2025 and the resolution taken by the respondent no. 1 on November 29, 2025 in respect of the proposal of the applicant no. 1 herein for grant of Environmental Clearance being File No. SIA/1(a)/2428/2023 in respect of proposed river bed sand mining project covering the area of 96.50 Ha at the Rothas Sand Ghat 08, on Sone River at District - Rothas in the State of Bihar;

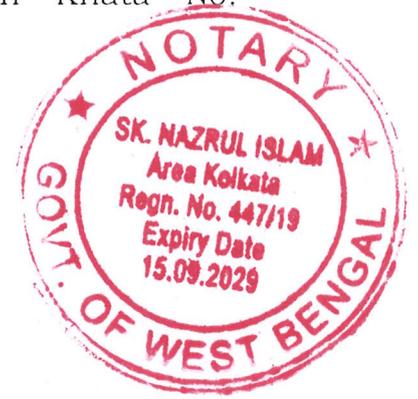
(b) Direct the respondent no. 1 to grant environmental clearance by allowing the proposal of the applicant no. 1 herein for Environmental Clearance being File No. SIA/1(a)/2428/2023 in respect of proposed river bed sand mining project covering the area



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of 96.50 Ha at the Rothas Sand Ghat 08, on Sone River at District – Rothas in the State of Bihar upon considering the report of Public Hearing held by the respondent no. 3, in terms of the Order passed by the on November 12, 2024 in Appeal 12/2024/EZ (SEVASETU – Versus- The State Environment Impact Assessment Authority and others), which has been recorded by the respondent no. 2 in its resolution dated 10/11/2025;

(c) Alternatively, direct the respondent no. 2 to re-appraise the application / proposal of the applicant no. 1 for environmental clearance vide proposal no. SIA/BR/MIN/47600/2024 dated 15/6/2024 in respect of proposed mining project covering the area of 96.50 Ha. at the Rothas Sand Ghat 08, comprising within Khata No.



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783, 109, Khesra No. 3659 (P) within Mouza - Darihat, Block - Dehri, District - Rohtas on Sone River, from the Stage of Public Hearing, as per EIA Notification, 2006, in view of the Order passed by the on November 12, 2024 in Appeal 12/2024/EZ (SEVASETU -Versus- The State Environment Impact Assessment Authority and others) and to re-appraise the same on the basis of report of the Public Hearing as submitted by the respondent no. 3 to the respondent no. 2 after holding Public Hearing by the respondent no. 3 in terms of the Order passed by the on November 12, 2024 in Appeal 12/2024/EZ (SEVASETU - Versus- The State Environment Impact Assessment Authority and others);

(d) Pass such other Order or Orders as to Your Lordships may deem fit and proper.



Interim relief:

(e) Pass an interim order not to give effect and/or further effect to the resolution dated 10-11-2025 taken by the respondent no. 2 in the meeting of the respondent no. 2 dated 03-11-2025 and the resolution taken by the respondent no. 1 on November 29, 2025 in respect of the proposal of the applicant no. 1 herein for grant of Environmental Clearance being File No. SIA/1(a)/2428/2023 in respect of proposed river bed sand mining project covering the area of 96.50 Ha at the Rothas Sand Ghat 08, on Sone River at District – Rothas in the State of Bihar;

(f) Ad-interim order in terms of prayer (e) above;



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(g) Pass such other interim /
ad-interim reliefs as Your
Lordships may deem fit and
proper;

And for that the applicants, as in duty bound, shall ever pray.

For Shivam Coke (P) Ltd.

✓ Rakesh Kumar Singh
Director

Signature of the applicant

Arpita Chowdhury

(Signature of the Advocate on Record of the applicant)



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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
FINANCE CENTRE, KOLKATA, WEST BENGAL

O.A. No. /2026/EZ

[An Application under Section 14 read with Section 18 of the National Green Tribunal Act, 2010]

M/s Shivam Coke Pvt. Ltd. and others
...APPLICANTS

VERSUS

THE STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY (SEIAA), BIHAR
AND OTHERS

....RESPONDENTS

VERIFICATION

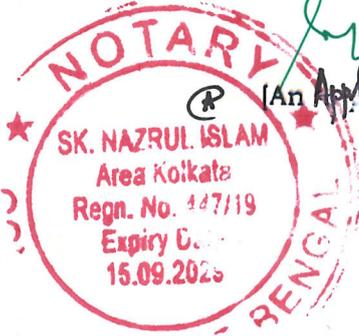
I Rakesh Kumar Singh Son of Akhilesh Kumar Singh, aged about 38 years, by faith Hindu, by Occupation - Business, working for gain being the Director of M/s Shivam Coke Pvt. Ltd., A company incorporated under the Companies Act, having it's registered office at 6/19 A, Poddar Nagar, 1st Floor, Post Office - Jodhpur Park, Police Station - Jadavpur, Kolkata, West Bengal, Pin Code - 700068 and resident of Near Aanganwari School, Ranibandh, Simlanagar, VTC: Dhैया, District - Dhanbad, Jharkhand, PIN - 826004 being authorized by the other director do hereby verify that the statements made in paragraph nos. 1 to 4 and 15 are true to knowledge of the applicants and the statements made paragraphs Nos. 5 to 8 and 10 to 14 are true to the information as derived from the records of the case and the contents of the paragraph Nos. 9 and 16 to 27 are the respectful submission of the applicants humble submission before this Hon'ble Tribunal.

I sign this verification at Calcutta on this the For Shivam Coke (P) Ltd day of January, 2026.

Rakesh Kumar Singh
Director
(Signature of the verifier)

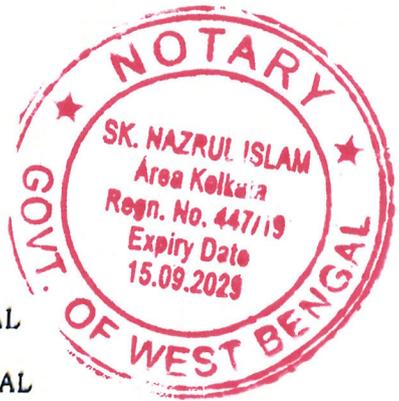
Prepared in my office

Arpita Chowdhury
Advocate



S.L No. 48

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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
FINANCE CENTRE, KOLKATA, WEST BENGAL

O.A. No. /2026/EZ



[Application under Section 14 read with Section 18 of the National Green Tribunal Act, 2010]

M/s Shivam Coke Pvt. Ltd. and others
...APPLICANTS

VERSUS

THE STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY (SEIAA), BIHAR
AND OTHERS

....RESPONDENTS

AFFIDAVIT

I Rakesh Kumar Singh Son of Akhilesh Kumar Singh, aged about 38 years, by faith Hindu, by Occupation - Business, working for gain as the Director of M/s Shivam Coke Pvt. Ltd., A company incorporated under the Companies Act, having it's registered office at 6/19 A, Poddar Nagar, 1st Floor, Post Office - Jodhpur Park, Police Station - Jadavpur, Kolkata, West Bengal, Pin Code - 700068 and resident of Near Aanganwari School, Ranibandh, Simlanagar, VTC: Dhaiya, District - Dhanbad, Jharkhand, PIN - 826004, do hereby solemnly declare and affirm as follows:-

1. That I am applicant no. 2 of the instant application being one of two directors of applicant no. 1 and am authorized by the other director to affirm this affidavit on his behalf and am well conversant with the facts and circumstances of this case and as such am competent to swear this affidavit for myself and on behalf of the applicants no. 1.

2. That the statements made in paragraph nos. 1 to 4 and 15 are true to knowledge of the applicants and the statements made paragraphs Nos. 5 to 8 and 10 to 14 are true to the information as derived from the records of the case and the contents of the paragraph Nos. 9 and 16 to 27 are the respectful submission of the applicants humble submission before this Hon'ble Tribunal.

for Shivam Coke Pvt. Ltd.
✓ Rakesh Kumar Singh
Deponent is known to me
Director

Prepared in my office

Arpita Chowdhury
Advocate
w3/649/2002

Identified by me:

Arpita Chowdhury
Advocate

**Solemnly Affirmed and
Declared before me on the
Identification of the Advocate**

SK
Notary

SK, Nazrul Islam
Notary, Govt. of W.B.
Govt. No. 447/19
City Civil Court, Calcutta

22 JAN 2026

ANNEXURE

A

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जिला खनन कार्यालय, रोहतास, सासाराम।

पत्रांक-969/खनन, सासाराम, दिनांक-20/4/23

प्रेषित,

मेसर्स शिवसा कोक प्रा० लि०,
निदेशक-राकेश कुमार,
पिता-लालन जी ओझा,
निवासी-बंगला सं०-6,
चनचनि कॉलोनी, नियर हीरक पॉइंट, नाग
नगर, धैया, धनबाद, झारखण्ड।
पिन कोड 826004
ई-मेल aniruprasad@gmail.com

विषय :-

रोहतास जिलान्तर्गत सोन नदी के बालूघाट/ब्लॉक संख्या-08 की आगामी पाँच वर्षों के लिए बन्दोबस्ती हेतु दिनांक-12.01.2023 को सम्पन्न ई-नीलामी में उच्चतम डाक्यवता घोषित होने के फलस्वरूप सैद्धांतिक स्वीकृत्यादेश के संबंध में।

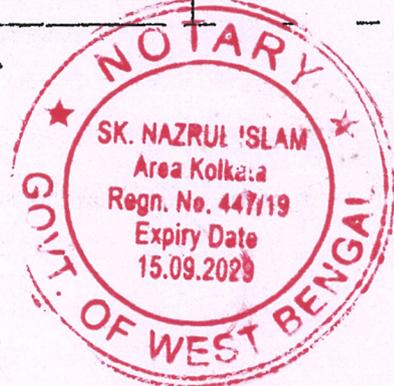
मा.प्रश्न,

उपर्युक्त विषयक रोहतास जिलान्तर्गत सोन नदी के बालूघाट/ब्लॉक संख्या-08, रकबा-96.50 हेक्टेयर की आगामी पाँच वर्षों के लिए बन्दोबस्ती हेतु दिनांक-12.01.2023 को सम्पन्न ई-नीलामी में आपके द्वारा मो०-26,05,50,000/-के विरुद्ध उच्चतम डाक की राशि मो०-28,66.05,000/- (अट्ठाईस करोड़ छियासठ लाख पाँच हजार रू० मात्र) रुपये की बोली के फलस्वरूप उच्चतम डाक्यवता घोषित हुए। निविदा दस्तावेज की कंडिका-20 (i) के आलोक में आपके द्वारा नीलामी राशि की 25 प्रतिशत राशि (जना अग्रधन राशि समायोजनोपरान्त) प्रतिभूति राशि मो०-65,13,750/-रू० (पैंसठ लाख तेरह हजार सात सौ पचास) रुपये के भुगतान का साक्ष्य दिनांक-20.04.2023 को कार्यालय में प्रस्तुत किया गया है।

निविदा दस्तावेज की कंडिका 20(i)(ii)(iii)(iv)(v) के आलोक में जिलान्तर्गत सोन नदी के बालूघाट/ब्लॉक संख्या-08 का सैद्धांतिक स्वीकृति के शर्त एवं बंधन निम्नवत् हैं :-

1. बालूघाट/ब्लॉक संख्या-08 से संबंधित विवरणी निम्नवत् है :-

क्र०	नदी का नाम	बालूघाट/ब्लॉक संख्या	कुल रकबा (ह०)	Geo-co-ordinates	
				LATITUDE	LONGITUDE
1	Son	Blok-08 / Darihat	96.50	24° 57' 59.643" N	84° 16' 5.119" E
				24° 57' 13.497" N	84° 15' 23.331" E
				24° 57' 26.095" N	84° 15' 3.564" E
				24° 57' 38.911" N	84° 15' 16.547" E
				24° 57' 52.668" N	84° 15' 26.989" E
				24° 57' 54.403" N	84° 15' 31.334" E
				24° 57' 51.948" N	84° 15' 36.761" E
				24° 57' 55.004" N	84° 15' 46.190" E
				24° 58' 0.569" N	84° 15' 3.053" E



		24° 58' 0.655" N	84° 16' 2.558" E
		24° 57' 59.643" N	84° 16' 5.119" E
2	वन क्षेत्र से दूरी:-	17.38 किलो मीटर	
3	सुरक्षित क्षेत्र/वन अभ्यारण क्षेत्र/पक्षी अभ्यारण/वन्य जीव आश्रयण क्षेत्र से दूरी	लागू नहीं	
4	खनन योग्य मात्रा-	1737000 घनमीटर	

2. भुगतान की शर्तें :-

- (i) नीलामीत राशि केवल प्रथम वर्ष के लिए बंदोबस्ती की राशि मानी जाएगी। दूसरे वर्ष और उसके अनुक्रमी वर्षों में बंदोबस्ती की राशि मत् वर्ष की बंदोबस्ती राशि के 120 प्रतिशत अथवा समय-समय पर सरकार द्वारा निर्धारित निर्देशों के अनुरूप होगा।
- (ii) प्रतिभूति जमा के अतिरिक्त आपको निम्नलिखित समय सारणी/भुगतान अनुसूची के अनुसार बंदोबस्ती की राशि का भुगतान करना होगा :-

किस्त	भुगतान की नियत तारीख
प्रथम किस्त (50%)	(क) पट्टा संविदा निष्पादन से पहले (पहले वर्ष के लिए) (ख) प्रथम वर्ष में पट्टा संविदा निष्पादन की तिथि से एक वर्ष पूरा होने के 60 दिनों पूर्व और अनुक्रमिक वर्षों में इसी प्रक्रिया का पालन करते हुए जमा किया जायेगा।
द्वितीय किस्त (25%)	पट्टा संविदा निष्पादन की तिथि से 03 महीना पूरा होने से पहले।
तृतीय किस्त (25%)	पट्टा संविदा निष्पादन की तिथि से 06 महीना पूरा होने से पहले।

- 3. **GST का भुगतान :-** जी0एस0टी0 के रूप में प्रचलित दर के अनुसार राशि वाणिज्य कर विभाग को भुगतान करना होगा। जिला खनन कार्यालय, रोहतास, सासाराम में जी0एस0टी0 भुगतान का प्रमाण प्रत्येक किस्त के साथ देना होगा।
- 4. **आयकर/अन्य करों का भुगतान :-** आयकर अधिनियम के तहत आयकर एवं उस पर नियमानुसार देय अधिभार का भुगतान आयकर विभाग के प्रचलित दर के अनुसार एक मुश्त करना होगा। यह राशि बंदोबस्ती राशि के प्रत्येक किस्त के साथ देय होगी। जिला खनन कार्यालय, रोहतास सासाराम द्वारा यह राशि आयकर मद में जमा करा दी जायेगी।
- 5. **जिला खनिज फाउण्डेशन :-** Bihar Mineral District Foundation Rules, 2018 के अनुसार बंदोबस्ती राशि की दो (2) प्रतिशत राशि जिला खनिज फाउण्डेशन, रोहतास, सासाराम के नाम भुगतान बैंक ड्राफ्ट के माध्यम से करना होगा।
- 6. **वैधानिक अनापत्ति :-** बालूघाट संचालन हेतु आवश्यक समस्त वैधानिक अनापत्ति/अनुमति यथा- खनन योजना, पर्यावरणीय स्वीकृति, जल एवं वायु सहमति आदि आपके द्वारा सैद्धांतिक स्वीकृत्यादेश (LOI) निर्गत तिथि से तीन माह की अवधि के अन्दर प्राप्त करना सुनिश्चित करेंगे। वैधानिक अनापत्ति/अनुमति प्राप्त करने के पश्चात् ही बालू खनन प्रारंभ किये जाने हेतु कार्यादेश निर्गत किया जा सकेगा। वैधानिक अनापत्ति/अनुमति निम्नानुसार है:-
 - i. **खनन योजना:-** खनन योजना प्रभावी नियमों में उल्लिखित प्रावधानों के अनुसार सफल डाकवक्ता/बंदोबस्तधारी द्वारा QC/NABET से मान्यता प्राप्त Professional ROP से तयार कर निदेशक, खान या विभाग द्वारा प्राधिकृत पदाधिकारी के समक्ष लेटर ऑफ इंटेण्ट निर्गत होने से 30 दिनों के अन्दर अनुमोदन के लिए प्रस्तुत करेगा। खनन योजना बनाने पर होने वाल व्यय का वहन संबंधित खनिज डाकवक्ता/बंदोबस्तधारी द्वारा किया जायेगा। साथ ही खनन योजना की जाँच हेतु समाहर्ता/विभाग अन्य एजेंसी नियुक्त कर सकेगा, जिसका निर्धारित फीस/खर्च भी

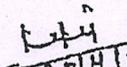


- बंदोबस्तधारी को ही बहन करना होगा। सफल डाकवक्ता/बंदोबस्तधारी खनन योजना के अनुसार खनन करना सुनिश्चित करेंगे।
- ii. पर्यावरणीय स्वीकृति:- सफल डाकवक्ता/बंदोबस्तधारी खनन योजना अनुमोदन के 15 दिनों के अन्दर पर्यावरण, वन एवं जलवायु परिवर्तन, मंत्रालय, भारत सरकार के सक्षम प्राधिकार के समक्ष पर्यावरणीय स्वीकृति (EO) के लिए प्रस्ताव समर्पित करेगा। समयबद्ध रीति से पर्यावरणीय एवं अन्य वैधानिक स्वीकृति प्राप्त करना सफल डाकवक्ता की जिम्मेवारी होगी। अपेक्षित पर्यावरणीय स्वीकृति एवं अन्य आवश्यक स्वीकृति प्राप्त करने में किसी भी प्रकार की देरी के लिए सफल डाकवक्ता स्वयं जिम्मेवार होंगे एवं इस संबंध में किसी भी प्रकार की क्षतिपूर्ति के लिए कोई भी दावा मान्य नहीं होगा।
- iii. जल एवं वायु सहमति:- पर्यावरणीय स्वीकृति प्राप्त करने के पश्चात सफल डाकवक्ता अधिकतम 07 (सात) दिवस के अंदर जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अधीन सक्षम पदाधिकारी के समक्ष सहमति/ Consent to Establish/ Consent to Operate प्राप्त करने हेतु आवेदन प्रस्तुत करेगा।
- iv. खनन के लिए अनुमति मात्रा:- खनन योजना, पर्यावरणीय स्वीकृति तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के तहत प्राप्त सहमति में वर्णित बालू की मात्रा (इनमें से जो भी कम हो) तक ही खनन अनुमान्य होगा। यदि अनुमोदित खनन योजना, पर्यावरणीय स्वीकृति तथा जल एवं वायु सहमति में खनन योग्य मात्रा कम किये जाने पर भी वार्षिक देय बंदोबस्ती राशि किसी स्थिति में कम नहीं की जाएगी।
- v. बिना किसी वैध कारण के पर्यावरणीय स्वीकृति, Consent to Establish/ Consent to Operate /जल एवं वायु सहमति प्राप्त नहीं कर पाते हैं या प्राप्त करने में रुचि नहीं लते हैं तो समाहर्ता द्वारा अग्रधन राशि जप्त कर मुन: नीलामी की कार्रवाई की जायगी।
7. बंदोबस्ती विलेख/पट्टा संविदा (डीड) निष्पादन करना :-

- i. सफल डाकवक्ता द्वारा सभी वैधानिक अनुमति प्राप्त करने के उपरान्त 5 वर्षों की अवधि के लिए बालू खनन करने हेतु समानुदान/बंदोबस्ती स्वीकृत किया जाएगा। सफल डाकवक्ता विहित प्रपत्र में संबंधित नियमानुसार बंदोबस्ती विलेख अथवा उसके समरूप एक प्रपत्र, कार्य आरंभ करने के पहले, निष्पादित करेगा तथा विहित अपेक्षित राशि संबंधित विभाग में जमा देगा। बंदोबस्तधारी के पट्टे की अवधि विलेख/संविदा निष्पादन की तिथि से पाँच वर्षों के लिए विधिमान्य होगा।
- ii. बंदोबस्तधारी को निष्पादित संविदा का निबंधन संबंधित विभाग के प्रचलित नियमों के अधीन 01 माह के अन्दर कराना अनिवार्य होगा।
8. सफल डाकवक्ता/बंदोबस्तधारी द्वारा बंदोबस्ती प्रत्यार्पण/कारोवार छोड़ने का विवेक विहाय खनिज (समनुदान, अवैध खनन, परिवहन एवं भण्डारण निवारण) नियमावली, 2019 के नियम-50 के अनुरूप किया जा सकेगा।
9. सामान्य शर्तें :-
- (i) बंदोबस्तधारी नदी तट से बालू प्रेषण के बिन्दु पर एक साईनबोर्ड एवं सीमा स्तंभ का अधिष्ठापन करायेंगा जिसपर बंदोबस्तधारी का नाम एवं पता, बंदोबस्ती की अवधि स्थानीय मैनेजर का नाम एवं पता तथा बालू का विक्रय मूल्य प्रदर्शित किया जाएगा। यदि साईन बोर्ड निरीक्षण में नहीं पाया गया तो शास्ति अधिरोपित की जाएगी।
- (ii) बंदोबस्तधारी श्रम विधियों के प्रावधानों के अनुसार आश्रय गृह, पीने का पानी, शिशु गृह (क्रैचेज) तथा फर्स्ट एड किट की व्यवस्था संबंधित बालूघाटों में लगे श्रमिकों के लिए करेगा।
- (iii) बंदोबस्तधारी संबंधित क्षेत्रों का निरीक्षण करेगा तथा स्वयं/अथवा अपने द्वारा अधिकृत प्रतिनिधियों के माध्यम से बालूघाटों का प्रचालन करेगा। किसी रूप में किये गये उपपट्टा (सबलेटिंग) के लिए बंदोबस्ती रद्द कर दी जाएगी। बालूघाटों/नदी तल तक बालू का परिवहन के प्रयोजनार्थ पहुँच-पथ (अप्रोच रोड) का निर्माण सफल डाकवक्ता/बंदोबस्तधारी द्वारा स्वयं अपने खर्च से किया जाएगा।
- (iv) बालूघाट की सुरक्षा की जिम्मेदारी सफल डाकवक्ता/बंदोबस्तधारी की होगी।



- (v) सफल डाकवक्ता/बंदोबस्तधारी बंदोबस्त क्षेत्र के भीतर किसी अवैध खनन के लिए जिम्मेवार होंगे और पाई गई किसी शिकायत पर गंभीरता से विचार किया जाएगा तथा सफल डाकवक्ता/बंदोबस्तधारी के विरुद्ध नियमानुसार कार्रवाई की जायेगी।
- (vi) सफल डाकवक्ता/बंदोबस्तधारी सम्राहता द्वारा बालूघाटों के संचालन के संबंध में लाकहित में जारी निर्बंधों और शर्तों तथा निर्देशों का पालन करेगा।
- (vii) अथोक्त शर्तों, बंधों एवं निर्बंधों का पालन नहीं करने पर कारण पृच्छा निर्गत कर बंदोबस्ती रद्द करने की कार्रवाई की जा सकेगी।
- (viii) सफल डाकवक्ता/बंदोबस्तधारी को खनन राजस्व/जी0एस0टी0/आयकर/स्टाम्प शुल्क/रजिस्ट्रेशन फीस का भुगतान नही करने की दशा में 30 दिनों के अंदर कारण स्पष्ट करने हेतु नोटिस दी जायेगी। निर्धारित अवधि के अंदर सफल डाकवक्ता/बंदोबस्तधारी द्वारा बकाया का भुगतान करने में असफल रहने की दशा में राशि बसूली की कार्रवाई के साथ-साथ बंदोबस्ती रद्द करने की भी कार्रवाई की जाएगी।
- (ix) नीलामी हेतु प्रस्तावित बालूघाटों से संबंधित तकनीकी तथा अन्य बिन्दुओं यथा भूमि के अंचल, थाना, मौजा, खाता, खेसरा, रकबा तथा GPS Co-ordinate के संबंध में विवाद/त्रुटि पाए जाने पर संशोधन का अधिकार समाहता, रोहतास, सासाराम /जिला खनन कार्यालय रोहतास, सासाराम का होगा। बालूघाटों का सीमांकन एवं नियमानुसार निर्धारित आयाम/विशिष्टियों का सीमा स्तंभ का अधिष्ठापन GPS Co-ordinate के अनुसार बालू बंदोबस्तधारी को कराना होगा तथा खनन के क्रम में संभारित कराना सफल डाकवक्ता/बंदोबस्तधारी की जवाबदेही होगी, जिसे RQP/अंचलाधिकारी की उपस्थिति में प्रमाणित कर बालूघाटों के निर्धारित क्षेत्र का Reduced Level (RL)/Pre-Level (PL) एवं Satellite images खनन कार्य प्रारंभ करने के पहल जिला खनन कार्यालय, रोहतास, सासाराम में समर्पित करना होगा।
- (x) बालूघाट से लिफ्ट रोड और बालूघाट के बीच कोई प्राकृतिक जल मार्ग सिंचाई गहन पड़ती है सफल डाकवक्ता/बंदोबस्तधारी जल ससाधन विभाग की पूर्व अनुमति से अस्थायी संरचनाएँ खड़ा कर सकेगा। पूर्व अनुमति के लिए ऐसे आवदेन जल ससाधन विभाग के संबंधित मुख्य अभियंता के समक्ष दिए जाएंगे।
- (xi) बालूघाट में रैयती/बंदोबस्त जमीन होने पर संबंधित रैयत से सहमति प्राप्त कर बालू का खनन करना होगा। यह जिम्मेदारी पूर्णतः बंदोबस्तधारी की होगी एवं विभाग से कोई क्षतिपूर्ति का दावा मान्य नहीं होगा।
- (xii) बंदोबस्तधारी द्वारा बंदोबस्ती, अवधि के दौरान किसी भी कारण से खनन कार्य नही करने की स्थिति में किसी भी प्रकार का मुआवजा/नुकसान एवं क्षतिपूर्ति का दावा मान्य नहीं होगा।
- (xiii) ई-नीलामी एवं बालूघाट की बंदोबस्ती अवधि के दौरान उत्पन्न किसी भी प्रकार का विवाद विहार खनिज (समानुदान, अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली 2019, (यथा संशोधित) के अधीन होगा।
- (xiv) सफल डाकवक्ता/बंदोबस्तधारी को इलेक्ट्रॉनिक माध्यम से भेजी गयी कोई भी सूचना/निदेश/आदेश इत्यादि IT-Act के तहत स्वीकार्य साक्ष्य के रूप में माना जायेगा।


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बंदोबस्तधारी को ही बहन करना होगा। सफल डाकवक्ता/बंदोबस्तधारी खनन योजना के अनुसार खनन करना सुनिश्चित करेंगे।

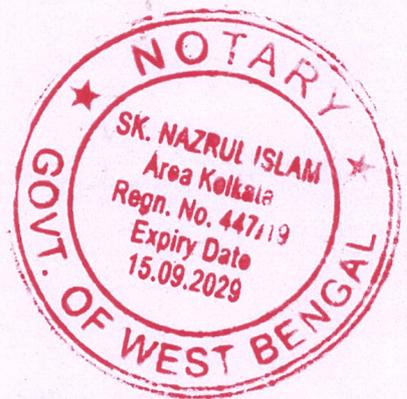
- ii. पर्यावरणीय स्वीकृति:- सफल डाकवक्ता/बंदोबस्तधारी खनन योजना अनुमोदन के 15 दिनों के अन्दर पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के सक्षम प्राधिकार के समक्ष पर्यावरणीय स्वीकृति (EC) के लिए प्रस्ताव समर्पित करेगा। समयबद्ध रीति से पर्यावरणीय एवं अन्य वैधानिक स्वीकृति प्राप्त करना सफल डाकवक्ता की जिम्मेवारी होगी। अपेक्षित पर्यावरणीय स्वीकृति एवं अन्य आवश्यक स्वीकृति प्राप्त करने में किसी भी प्रकार की देरी के लिए सफल डाकवक्ता स्वयं जिम्मेवार होंगे एवं इस संबंध में किसी भी प्रकार की क्षतिपूर्ति के लिए कोई भी दावा मान्य नहीं होगा।
- iii. जल एवं वायु सहमति:- पर्यावरणीय स्वीकृति प्राप्त करने के पश्चात सफल डाकवक्ता अधिकतम 07 (सात) दिवस के अंदर जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अधीन सक्षम पदाधिकारी के सनक्ष सहमति/ Consent to Establish/Consent to Operate प्राप्त करने हेतु आवेदन प्रस्तुत करेगा।
- iv. खनन के लिए अनुमत मात्रा:- खनन योजना, पर्यावरणीय स्वीकृति तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के तहत प्राप्त सहमति में वर्णित बालू की मात्रा (इनमें से जो भी कम हो) तक ही खनन अनुमान्य होगा यदि अनुमोदित खनन योजना, पर्यावरणीय स्वीकृति तथा जल एवं वायु सहमति में खनन योग्य मात्रा कम किये जाने पर भी वार्षिक देय बंदोबस्ती राशि किसी स्थिति में कम नहीं की जाएगी।
- v. बिना किसी वैध कारण के पर्यावरणीय स्वीकृति, Consent to Establish/ Consent to Operate /जल एवं वायु सहमति प्राप्त नहीं कर पाते हैं या प्राप्त करने में रुचि नहीं लेते हैं तो समाहर्ता द्वारा अग्रधन राशि जप्त कर पुनः नीलामी की कार्रवाई की जायगी।

7 बंदोबस्ती विलेख/पट्टा संविदा (डीड) निष्पादन करना :-

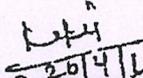
- i. सफल डाकवक्ता द्वारा सभी वैधानिक अनापत्ति प्राप्त करने के उपरान्त 5 वर्षों की अवधि के लिए बालू खनन करने हेतु समानुदान/बंदोबस्ती स्वीकृत किया जाएगा। सफल डाकवक्ता विहित प्रपत्र में संबंधित नियमानुसार बंदोबस्ती विलेख अथवा उसके समरूप एक प्रपत्र, कार्य आरंभ करने के पहले, निष्पादित करेगा तथा विहित अपेक्षित राशि संबंधित विभाग में जमा देगा। बंदोबस्तधारी के पट्टे की अवधि विलेख/संविदा निष्पादन की तिथि से पाँच वर्षों के लिए विधिमान्य होगा।
 - ii. बंदोबस्तधारी को निष्पादित संविदा का निबंधन संबंधित विभाग के प्रचलित नियमों के अधीन 01 माह के अन्दर कराना अनिवार्य होगा।
8. सफल डाकवक्ता/बंदोबस्तधारी द्वारा बंदोबस्ती प्रत्यार्पण/कारोबार छोड़ने का विकल्प विहार खनिज (समनुदान, अवैध खनन, परिवहन एवं भण्डारण निवारण) नियमावली, 2019 के नियम-50 के अनुरूप किया जा सकेगा।

9. सामान्य शर्तें :-

- (i) बंदोबस्तधारी नदी तट से बालू प्रेषण के बिन्दु पर एक साईनबोर्ड एवं सीमा स्तंभ का अधिष्ठापन करायेगा जिसपर बंदोबस्तधारी का नाम एवं पता, बंदोबस्ती की अवधि, स्थानीय मैनेजर का नाम एवं पता तथा बालू का विक्रय मूल्य प्रदर्शित किया जाएगा। यदि साईन बोर्ड निरीक्षण में नहीं पाया गया तो शास्ति अधिसूचित की जाएगी।
- (ii) बंदोबस्तधारी श्रम विधियों के प्रावधानों के अनुसार आश्रय गृह, पीने का पानी, शिशु गृह (क्रेचेज) तथा फर्स्ट एड किट की व्यवस्था संबंधित बालूघाटों में लगे श्रमिकों के लिए करेगा।
- (iii) बंदोबस्तधारी संबंधित क्षेत्रों का निरीक्षण करेगा तथा स्वयं/अथवा अपने द्वारा अधिकृत प्रतिनिधियों के माध्यम से बालूघाटों का प्रचालन करेगा। किसी रूप में किय गये उल्फमह (सबलेटिंग) के लिए बंदोबस्ती रद्द कर दी जाएगी। बालूघाटों/नदी तल तक बालू के परिवहन के प्रयोजनार्थ पहुँच-पथ (अप्रोच रोड) का निर्माण सफल डाकवक्ता/बंदोबस्तधारी द्वारा स्वयं अपने खर्च से किया जाएगा।
- (iv) बालूघाट की सुरक्षा की जिम्मेदारी सफल डाकवक्ता/बंदोबस्तधारी की होगी



- (v) सफल डाकवक्ता/बंदोबस्तधारी बंदोबस्त क्षेत्र के भीतर किसी अवैध खनन के लिए जिम्मेवार होंगे और पाई, गैर किसी शिकायत पर गंभीरता से विचार किया जाएगा तथा सफल डाकवक्ता/बंदोबस्तधारी के विरुद्ध नियमानुसार कार्रवाई की जायेगी।
- (vi) सफल डाकवक्ता/बंदोबस्तधारी समाहर्ता द्वारा बालूघाटों के संचालन के संबंध में लोकहित में जारी निर्बंधनों और शर्तों तथा निदेशों का पालन करेगा।
- (vii) यथोक्त शर्तों, बंधेजों एवं निर्बंधनों का पालन नहीं करने पर कारण पृच्छा निर्गत कर बंदोबस्त रद्द करने की कार्रवाई की जा सकेगी।
- (viii) सफल डाकवक्ता/बंदोबस्तधारी को खनन राजस्व/जी0एस0टी0/आयकर/स्टाम्प शुल्क/रजिस्ट्रेशन फीस का भुगतान नहीं करने की दशा में 30 दिनों के अंदर कारण स्पष्ट करने हेतु नोटिस दी जायेगी। निर्धारित अवधि के अंदर सफल डाकवक्ता/बंदोबस्तधारी द्वारा बकाया का भुगतान करने में असफल रहने की दशा में राशि वसूली की कार्रवाई के साथ-साथ बंदोबस्त रद्द करने की भी कार्रवाई की जाएगी।
- (ix) नीलामी हेतु प्रस्तावित बालूघाटों से संबंधित तकनीकी तथा अन्य विन्दुओं यथा भूमि के अन्तर्गत थाना, मौजा, खाता, खेसरा, रकबा तथा GPS Co-ordinate के संबंध में विवाद/त्रुटि पाए जाने पर संशोधन का अधिकार समाहर्ता, रोहतास, सासाराम /जिला खनन कार्यालय, रोहतास सासाराम का होगा। बालूघाटों का सीमांकन एवं नियमानुसार निर्धारित आयाम/विशिष्टियों का सीमा स्तंभ का अधिष्ठापन GPS Co-ordinate के अनुसार बालू बंदोबस्तधारी को कराना होगा तथा खनन के क्रम में संचारित कराना सफल डाकवक्ता/बंदोबस्तधारी की जवाबदेही होगी जिसे RQP/अंचलाधिकारी की उपस्थिति में प्रमाणित कर बालूघाटों के निर्धारित क्षेत्र व Reduced Level (RL)/Pre-Level (PL) एवं Satellite images खनन कार्य प्रारंभ करने के पहर जिला खनन कार्यालय, रोहतास, सासाराम में समर्पित करना होगा।
- (x) बालूघाट से निकलने वाला रोड और बालूघाट के बीच कोई प्राकृतिक जल मार्ग सिंचाई नहर पड़ती है सफल डाकवक्ता/बंदोबस्तधारी जल संसाधन विभाग की पूर्व अनुमति से अस्थायी संरचनाएं खड़ा कर सकेगा। पूर्व अनुमति के लिए ऐसे आवेदन जल संसाधन विभाग के संबंधित मुख्य अभियंता के समक्ष दिए जाएंगे।
- (xi) बालूघाट में रैयती/बंदोबस्त जमीन होने पर संबंधित रैयत से सहमति प्राप्त कर बालू का खनन करना होगा। यह जिम्मेदारी पूर्णतः बंदोबस्तधारी की होगी एवं विभाग से कोई क्षतिपूर्ति का दावा मान्य नहीं होगा।
- (xii) बंदोबस्तधारी द्वारा बंदोबस्ती अवधि के दौरान किसी भी कारण से खनन कार्य नहीं करने की स्थिति में किसी भी प्रकार का मुआवजा/नुकसान एवं क्षतिपूर्ति का दावा मान्य नहीं होगा।
- (xiii) ई-नीलामी एवं बालूघाट की बंदोबस्ती अवधि के दौरान उत्पन्न किसी भी प्रकार के विवाद विहार खनिज (समानुदान, अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली 2019, (यथा संशोधित) के अधीन होगा।
- (xiv) सफल डाकवक्ता/बंदोबस्तधारी को इलेक्ट्रॉनिक माध्यम से भेजी गयी कोई भी सूचना/निदेश/आदेश इत्यादि IT-Act के तहत स्वीकार्य साक्ष्य के रूप में माना जाएगा।


 20/11/23
 खनिज विकास प्रदाधिकारी
 रोहतास, सासाराम।
 20/11/23



ANNEXURE

'B'

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बिहार सरकार,
खान एवं भूतत्व विभाग।

पत्रांक- 2640 / एम0, पटना,
प्रेषक,

दिनांक- 19/05/2023

सुरेश प्रसाद,
विशेष कार्य पदाधिकारी।

रोवा में,

Email

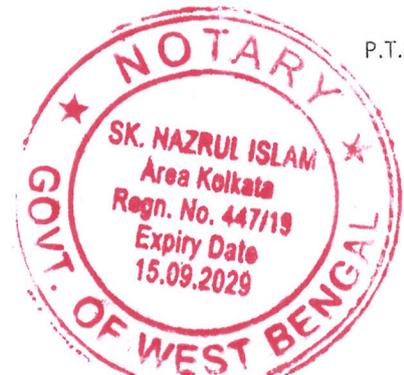
मेसर्स शिवम कोक प्रा0 लि0,
निदेशक-राकेश कुमार,
पिता-ललन जी ओझा,
निवासी-बंगला सं0-6,
चनचनि कॉलोनी, नियर हीरक पॉइंट, नाग
नगर, धैया, धनबाद, झारखण्ड।
पिन कोड 826004
ई-मेल antimprasad@gmail.com

विषय:- रोहतास जिला के सोन नदी बालूघाट/ब्लॉक- 08 के खनन योजना के अनुमोदन के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि बिहार बालू खनन नीति-2019 यथा संशोधित एवं बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 (यथा संशोधित 2021) के नियम-17 में वर्णित प्रावधानों के तहत रोहतास जिला के सोन नदी/ब्लॉक- 08 से संबंधित समर्पित खनन योजना के अनुमोदन पर प्राधिकृत समिति द्वारा समीक्षा की गई। समीक्षापरांत निम्न शर्तों एवं बंधेजों के तहत खनन योजना अनुमोदित की जाती है -

1. उक्त खनन योजना केन्द्र सरकार/राज्य सरकार द्वारा विनियमित अन्य सभी अधिनियम/नियमावली में वर्णित प्रावधानों को तथा किसी न्यायालय/अन्य न्यायिक संस्था द्वारा पारित किये गये न्यायादेश को बिना प्रभावित किये अनुमोदित किया जा सकता है।
2. उक्त खनन योजना का अनुमोदन खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 (यथा संशोधित), बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 के नियम-17, वन संरक्षण अधिनियम, 1980, पर्यावरण सुरक्षा अधिनियम, 1986, श्रम संबंधी नियम, EMGSM 2020 तथा अन्य सभी सुसंगत अधिनियम/नियमावली तथा उनमें वर्णित प्रावधानों के प्रतिकूल नहीं होगा। लीज के रकवा के अनुसार प्रति हेक्टेयर कम से कम 10 पौधा लगाना होगा तथा 50 प्रतिशत Survival सुनिश्चित करना होगा।
3. खनन योजना में निहित शर्तों का पालन करते हुए ही बालू खनिज का खनन तथा प्रेषण किया जायेगा।
4. संबंधित सक्षम प्राधिकार से यथा वांछित प्रमाण-पत्र प्राप्त कर विभाग को अवगत करना अनिवार्य होगा।
5. यदि किसी भी समय खनन योजना में वर्णित शर्तों के अनुपालन में अनियमितता पायी जाती है, तो खनन पदाधिकारी को नियमानुसार आवश्यक कार्रवाई करने का अधिकार होगा।
6. संबंधित बालूघाट में खनिज की उपलब्धता, पहुँच पथ का निर्माण तथा अन्य खनन कार्यों से संबंधित सम्पूर्ण जबाबदेही बालूघाट संचालनकर्ता की होगी तथा इसमें किसी भी तरह का कोई दावा अथवा क्षतिपूर्ति मान्य नहीं होगा।



P.T.O.

7. खनन योजना मे वर्णित सभी तकनीकी तथा अन्य बिन्दुओं से संबंधित आँकड़ों की सत्यता / वैधता की जिम्मेवारी RQP/बंदोबस्तधारी की होगी तथा भविष्य में उपर्युक्त के संबंध में किसी प्रकार की भिन्नता/अनियमितता की पूरी जबाबदेही RQP/बंदोबस्तधारी की होगी।
8. खनन कार्य के दौरान घाट संचालनकर्ता द्वारा पर्यावरण संबंधी मानकों का नियमित रूप से अनुश्रवण करने की व्यवस्था करनी होगी। खनन कार्य के दौरान नदियों के प्राकृतिक बहाव आदि में किसी भी तरह का व्यवधान/रूकावट/बदलाव करना पूर्ण रूप से प्रतिबंधित होगा।
9. बालूघाट में Secondary Loading की व्यवस्था इस प्रकार सुनिश्चित की जाएगी ताकि गीला बालू का परिवहन नहीं हों।
10. यद्यपि खनन योजना में Semi-mechanised mining को प्राथमिकता दी गयी है तथापि Manual Mining पर कोई प्रतिबंध नहीं रखा जाएगा एवं स्थानीय व्यक्तियों को नियोजन देने के दृष्टिकोण से Manual Mining को उचित अवसर प्रदान करना होगा।
11. सफल डाकवक्ता/बंदोबस्तधारी द्वारा खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957, बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 (यथा संशोधित 2021) तथा बिहार बालू खनन नीति, 2019 के प्रावधानों का अनिवार्य रूप से पालन किया जायेगा।
12. सफल डाकवक्ता/बंदोबस्तधारी को पर्यावरण सुरक्षा हेतु सभी उपाय करने होंगे तथा नियमित रूप से जल/वायु की गुणवत्ता की जाँच/अनुश्रवण की व्यवस्था सुनिश्चित करनी होगी।
13. सफल डाकवक्ता/बंदोबस्तधारी को उत्पादन/प्रेषण का आँकड़ा एवं पंजी संधारित करना अनिवार्य होगा जिसे नियमित रूप से अद्यतन किया जाएगा।
14. संचालन करने वाले घाटों की सीमांकन कराना, RL/PL प्राप्त करना एवं उसे खनन के क्रम में संधारित कराना सफल डाकवक्ता/बंदोबस्तधारी की जबाबदेही होगी, जिसे RQP/अंचलाधिकारी की उपस्थिति में प्रमाणित करवाकर खनन कार्य करना होगा।
15. बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 (यथा संशोधित 2021) में वर्णित प्रतिबंधित क्षेत्रों में किसी प्रकार का खनन कार्य वर्जित होगा।
16. बालूघाटों से बालू का निष्कासन एवं प्रेषण आबादी से सटे ग्रामीण सड़क को छोड़कर अलग मार्ग से करना होगा।
17. खनन योजना की एक-एक प्रति, जो संबंधित RQP द्वारा प्रत्येक पृष्ठ पर हस्ताक्षरित होगी, निदेशक, खान एवं भूतत्व विभाग के कार्यालय के अतिरिक्त समाहर्ता, रोहतास के गोपनीय कोषांग, उपनिदेशक, पटना अंचल, पटना के कार्यालय में उपलब्ध कराना सुनिश्चित किया जायेगा, ताकि किसी भी समय इसकी जाँच की जा सके।

प्राधिकृत समिति की अनुशंसा के आलोक में उपरोक्त शर्तों के साथ रोहतास सोन नदी बालूघाट/ब्लॉक- 08 से संबंधित समर्पित खनन योजना के अन्तर्गत ही बालू उत्खनन कार्य सुनिश्चित कराया जायेगा।

विश्वासभाजन



(सुरेश प्रसाद)

विशेष कार्य पदाधिकारी



**Mining Plan including Progressive Mine Closure Plan of
Rohtas Son-08, Mauza- Darihat, Majhiawan
Block- Dehri, District- Rohtas, Bihar
on River Sone.**

Total Lease Area: 96.50 Hectare



Validity: Five years from the date of execution

Applicant: M/S Shivam Coke Pvt. Ltd.

Director- Rakesh Kumar

S/o- Lallanjee Ojha

**Address: - Bunglow No - 6, Chanchani Colony,
Near Hirak Point, Nagnagar, Dhaiya
Dhanbad, Jharkhand-826004**

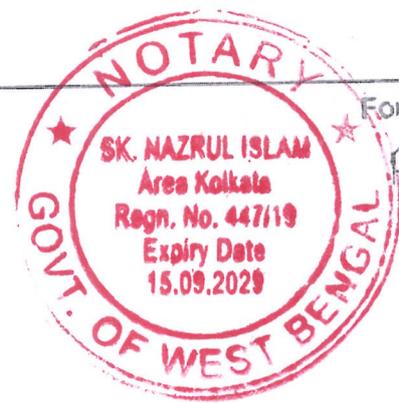
APPROVED
Vide Dept. of Mines & Geology
Govt. of Bihar, Patna
Letter No. 2640 Dt. 19/5/2022

Prepared by:

UNITED EXPLORATION INDIA PVT. LTD

QCI-NABET Certificate No.: NABET/APA-MPPA/IA/006

Issue Date: Mar 16, 2021 Valid Upto Mar 11, 2024



For Shivam Coke Pvt. Ltd.

Rajive Ojha
Director.



ANNEXURE

EC Granted

10/08/2024-10/08/2024

⊖

Start Date

10/08/2024

End Date

10/08/2024

Referred to SEIAA

23/07/2024-10/08/2024

⊕

Processed by MS SEAC

10/07/2024-23/07/2024

⊕

MS Verification Completed

15/06/2024-10/07/2024

⊕

EDS raised

07/06/2024-15/06/2024

⊕

MS Verification Completed

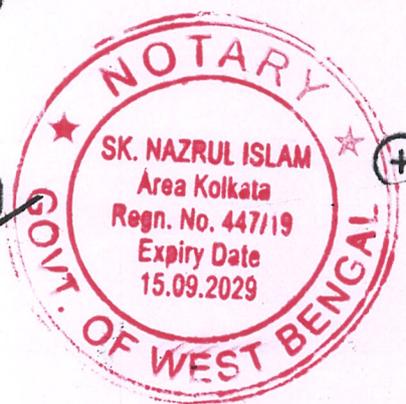
29/05/2024-07/06/2024

⊕

Submitted

28/05/2024-29/05/2024

⊕





सत्यमेव जयते

ANNEXURE ^D

File No.: SIA/1(a)/2428/2023 - 57 - 47 -

Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), BIHAR)



Dated 10/08/2024

To,

Rakesh Kumar
SHIVAM COKE PRIVATE LTD
Bungalow No.-06, At- Chanchani Colony, Near Hirak Point, Dhanbad, Jharkhand,826004
shivamcokejamui13@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA, BIHAR vide proposal number SIA/BR/MIN/476700/2024 dated 15/06/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

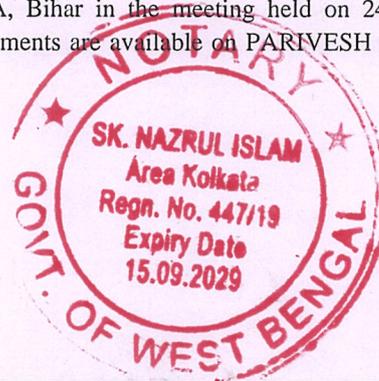
(i) EC Identification No.	EC24B0107BR5305265N
(ii) File No.	SIA/1(a)/2428/2023
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.
(ix) Location of Project (District, State)	ROHTAS, BIHAR
(x) Issuing Authority	SEIAA, BIHAR
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1 (Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA, Bihar for an appraisal by the SEAC under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA, Bihar in the meeting held on 24/07/2024 & 25/07/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which

SIA/BR/MIN/476700/2024

Page 1 of 12



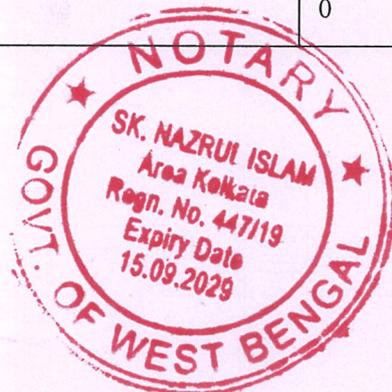
can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A, B and C) in the reports and as presented during SEIAA are annexed to this EC .
6. The SEIAA, Bihar in its meeting held on 24/07/2024 & 25/07/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The SEIAA, Bihar has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC hereby accords Environment Clearance for the instant proposal to M/s. Rakesh Kumar under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)
8. The SEIAA, Bihar reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
12. This issue with an approval of the Competent Authority.

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.	
b.	Latitude and Longitude of the project site	24.9537491884568,84.25099011692994 24.96684860600852,84.26808871701195	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	0



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S. No.	Particulars	Details	
		Nature of Land involved	Area in Ha
		Total Land (A+B)	96.5
d.	Date of Public Consultation	Public consultation for the project was held on 2024-03-15	
e.	Rehabilitation and Resettlement involvement (R&R)	NO	
f.	Project Cost (in lacs)	2963.05	
g.	EMP Cost (in lacs)	81.45	
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
Ordinary Sand	Minor	3.1266	None



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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, BIHAR

F. No.:- SIA/1(a)/2428/2023

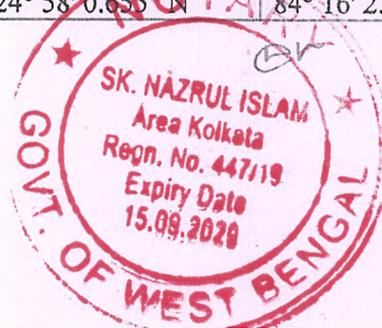
Sub: Proposed Sand Mining Project on Sone River at "Rohtas Sone-08" Sand Ghat, at Mauza:- Darihat/Majhiawan, Block:- Dehri, District:- Rohtas, State:- Bihar; Area:- 96.50 Ha [Total Production Capacity:- 1737000 cum per Annum] - Environmental Clearance regarding.

- Reference:-**
1. MoEF&CC ToR Proposal No. - SIA/BR/MIN/430619/2023, MoEF&CC EC Proposal No. - SIA/BR/MIN/476700/2024 & SEIAA File No.:- SIA/1(a)/2428/2023.
 2. Scrutiny fee submission dated 05-06-2023.
 3. ToR issued date 06-06-2023.
 4. Online Final EIA submission dated 15-06-2024.
 5. SEAC meeting held on 13.07.2024 (For EC).
 6. SEIAA meeting held on 24-07-2024 and 25-07-2024 (For EC).

Sir,

This has reference to your online application for River Sand Mining by M/s Shivam Coke Pvt. Ltd. for Mining of Rohtas Sone – 08 Sand Ghat on Sone River of District:- Rohtas, State:- Bihar. The details of the projects as mentioned in application are as below:-

Sl. No.	Item	Details																																	
1.	Name of the project	Proposed Sand Mining Project on Sone River at " Rohtas Sone – 08" Sand Ghat																																	
2.	Area of the project	96.50 Ha																																	
3.	Proposed Production	1737000 cum per Annum																																	
4.	Depth of Mining	03 Meter																																	
5.	Name of River	Sone River																																	
6.	Name of Mineral	Sand																																	
7.	Location of the Project	Mauza:- Darihat/Majhiawan, Block:- Dehri, District:- Rohtas, State:- Bihar;																																	
8.	Latitude & Longitude	<table border="1"><thead><tr><th>Sl. No.</th><th>Latitudes</th><th>Longitudes</th></tr></thead><tbody><tr><td>1</td><td>24° 57' 59.643" N</td><td>84° 16' 5.119" E</td></tr><tr><td>2</td><td>24° 57' 13.497" N</td><td>84° 15' 23.231" E</td></tr><tr><td>3</td><td>24° 57' 26.095" N</td><td>84° 15' 3.564" E</td></tr><tr><td>4</td><td>24° 57' 38.911" N</td><td>84° 15' 16.547" E</td></tr><tr><td>5</td><td>24° 57' 52.668" N</td><td>84° 15' 26.989" E</td></tr><tr><td>6</td><td>24° 57' 54.403" N</td><td>84° 15' 31.334" E</td></tr><tr><td>7</td><td>24° 57' 51.984" N</td><td>84° 15' 36.761" E</td></tr><tr><td>8</td><td>24° 57' 55.004" N</td><td>84° 15' 46.190" E</td></tr><tr><td>9</td><td>24° 58' 0.569" N</td><td>84° 15' 58.053" E</td></tr><tr><td>10</td><td>24° 58' 0.635" N</td><td>84° 16' 2.558" E</td></tr></tbody></table>	Sl. No.	Latitudes	Longitudes	1	24° 57' 59.643" N	84° 16' 5.119" E	2	24° 57' 13.497" N	84° 15' 23.231" E	3	24° 57' 26.095" N	84° 15' 3.564" E	4	24° 57' 38.911" N	84° 15' 16.547" E	5	24° 57' 52.668" N	84° 15' 26.989" E	6	24° 57' 54.403" N	84° 15' 31.334" E	7	24° 57' 51.984" N	84° 15' 36.761" E	8	24° 57' 55.004" N	84° 15' 46.190" E	9	24° 58' 0.569" N	84° 15' 58.053" E	10	24° 58' 0.635" N	84° 16' 2.558" E
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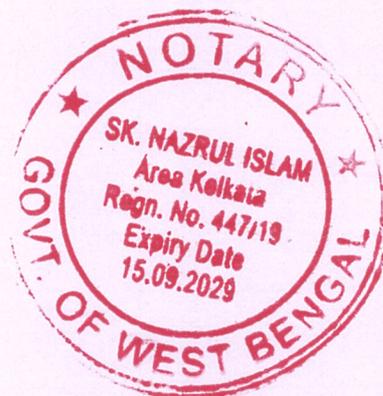
		11	24° 57' 59.643" N	84° 16' 5.119" E
9.	Water Requirement	Domestic Water – 0.97 KLD Dust Suppression – 5.0 KLD Green Development – 2.99 KLD Total Water Requirement – 8.96 KLD		
10.	Manpower	97		
11.	Environment Management Plan Cost	Description	Capital Cost (Lakh)	Recurring Cost (Lakh)
		Pollution Control & Dust Suppression	Nil	4.0
		Pollution Monitoring	--	2.0
		Plantation and Salary for one gardener (part time basis)	19.94	1.0
		Haul Road Maintenance Cost	1.25	1.44
		Occupational Health and Safety of the workers	1.0	3.0
		CER Budget (PH Commitment)	59.26	--
		Grand Total	81.45	11.44
12.	Project Cost of Project Site	Total Project Cost – ₹ 2963.05 Lakhs/-		

PREMISES OF THE ENVIRONMENTAL CLEARANCE

This Environmental Clearance is being issued on the premises which have been substantiated / described in detail in the format of application along with enclosed affidavits / certificates / undertakings etc. furnished therewith by the project proponent:-

- (i) Information provided, descriptions mentioned are complete, true and actual and no relevant fact has been concealed to obtain Environmental Clearance deceitfully by the project proponent.
- (ii) River Sand Mining shall not be done in rainy Season (mid June to mid October) of each calendar year.
- (iii) The Environmental Clearance holder shall take all possible precautions and safeguards for protection of Environment and control of pollution as well as road safety and mining shall be done in socially responsible manner.

Air, water, Noise pollution and visual impact due to mining operations / extraction / Transportation of mined mineral / over burden etc. shall be kept within prescribed limits in the operational area.



- (iv) Mining shall only be done after obtaining valid mining lease / permit from the competent authorities and operations shall take place only within validity period of lease / permit. All the provisions made and restrictions imposed as covered in the relevant minor mineral Rule, shall be complied with, particularly regarding EMP.
- (v) *Dept. of Mines & Geology, Govt. of Bihar shall keep a strict vigil in the compliance of relevant provisions of applicable Bihar Minerals (Concession, Prevention of Illegal mining, Transportation and Storage) Rule 2019 and its amendment especially scientific execution of mining plan (as approved by them themselves) and report violations if any is found as well as action taken for the same.*
- (vi) Project Proponent shall submit (to the SEIAA, Bihar, Regional Office of MoEF&CC at Ranchi, Bihar State Pollution Control Board) six monthly compliance report with evidence of the conditions within a fortnight after the end of every six month till validity period of Environmental Clearance.
- (vii) *Environmental Clearance shall be liable to be revoked if furnished information, provided description / Certificates / Affidavits / Undertaking etc. are found false / concocted at any stage of its validity.*
- (viii) *This Environmental Clearance is issued without affecting any court order / statutory other institutions as well as relevant other laws enacted by MoEF&CC, GoI, New Delhi.*
- (ix) Mining and transportation of mined material from mine site to stock yard shall be done in the day time only to avoid noise pollution in the nearby human habitation area.
- (x) No part of the mining area is in a protected or Reserve forest and it also does not fall either within a wildlife protected area or within its eco-sensitive zone.
- (xi) Project Proponent shall intimate SEIAA immediately if there is any change in their official address / E-mail / Ph. No / Cell. no etc failing which communication sent to them on old address shall be considered as delivered.

A. Specific Condition

1. The Project Proponent shall obtain all necessary clearance/ permission from all concerned departments before commencement of mining works.
2. **The Environmental Clearance will be valid for mine lease period subject to a ceiling of 5 years.**

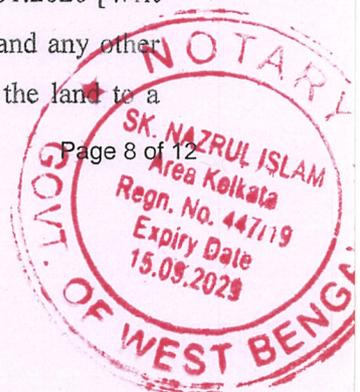


3. The project proponent before starting any activity /preparation of ground, on the leased area shall demarcate his lease hold by RCC pillars erected at the cost of lease holder after certification of the mining officer. On each pillar Geo-Coordinate and fore bearing/ back bearing shall be written with permanent paint mark as described in the mining plan. All the pillars should remain intact at same geo-coordinate. Establishment/ labeling of Benchmark at each pillars or ground control points.
4. Extraction of sand beyond annual production capacity is not permitted.
5. The Project Proponent should undertake the sand mining limited to 03 meter (three meter) depth by semi-mechanised method (without using any heavy machine), preferably by manual excavation.
6. Extraction will be carried out up to a maximum depth of 03 meter from surface of mineral deposit and not less than one meter from the water level of the River channel whichever is earlier.
7. No mining shall be carried out in the areas prominently used by wild animals (birds and reptiles) for nesting. Restricted working hours-Sand mining operation has to be carried out between 6 am to 7 pm.
8. No mining shall be carried out in 3 meter wide strip from the river bank in a River flood plain and within flowing/live water channel.
9. To maintain the safety and stability of Riverbanks, 3 meter or 10% of the width of the River whichever is more will be left intact as "No Mining Zone".
10. No stream shall be diverted for the purpose of sand mining. No natural water course and / or water reservoirs shall be obstructed due to mining operations.
11. The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered vehicles / trucks only and the vehicle shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.
12. The stacking area of mined-out sand which shall be situated near the mining site within a fenced area from all sides to avoid being spread in the nearby areas by high winds and the height of stacking should not exceed 2 meter. Transportation shall be confined to day time only that is from sunrise to sunset, to avoid inconvenience to local population in anyway.
13. Rubbish burial shall not be done in the Rivers.



14. Adequate steps shall be taken to check soil erosion and control of debris flow etc. by constructing engineering structures.
15. Mining activity shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
16. The approach road from loading point upto main road shall be properly developed with proper width and geometry required for safe movement of traffic by lease holder at his own cost.
17. Main haulage road in the mine shall be provided with permanent water sprinklers and other roads shall be regularly wetted with water tankers fitted with sprinklers.
18. Transportation of the Minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The Project Proponent shall bear the cost towards the widening and strengthening of existing public road-network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.
19. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
20. Project Proponent shall appoint a Monitoring committee to monitor the replenishment study, traffic management, levels of production, river Bank erosion and maintenance of Road etc.
21. Project Proponent shall submit the annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
22. Regular monitoring of the flow rate of the springs and seasonal stream flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the SEIAA, Bihar, Regional office, Ranchi, Central Ground water Authority, Regional Director, Central Ground water Board, State Pollution Control Board and Central Pollution Control Board.
23. The project proponent shall abide by the Hon'ble Supreme Court order dated 08.01.2020 [Writ Petition 9 (s) (Civil No. (s) 114/2014)]. Proposal of re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a

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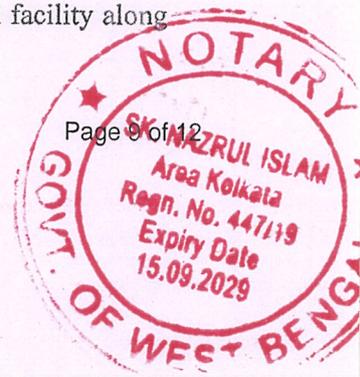


condition which is fit for growth of fodder, flora, fauna etc. In compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petitioner(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors.

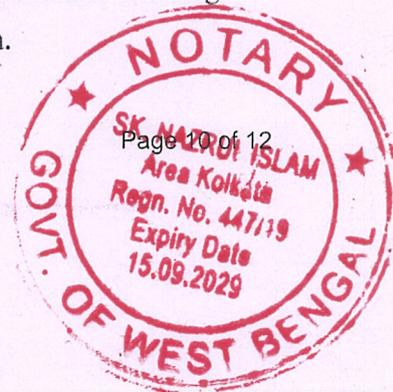
- 24. The individual sand ghat-miner will take appropriate measures to avoid parking of empty / loaded vehicles on nearest highway/ public roads to avoid traffic congestion.
- 25. Project Proponent will adhere to all applicable provisions of Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM – 2020) issued by Ministry of Environment, Forest and Climate Change, Government of India. In case, any ambiguity or variation between the provision of both these document arises, the provision made in “Enforcement and Monitoring Guidelines for Sand Mining – 2020” shall prevail.
- 26. All specific and general conditions which are of public concern at large shall be permanently displayed at a prominent place for public along with address and contact details of authority where the violation of EC conditions can be reported.
- 27. Project proponent shall erect a signboard on his project site and display information regarding name of the project, No. & date of validity period of EC, annual production capacity of the mineral and other relevant information for the general public.

B. General condition

- 1. No stacking of sand is allowed on road side of any public road including national highways/ State highways.
- 2. No labour camp shall be allowed in riverbed.
- 3. Provision shall be made for housing labour with all necessary infrastructure and facilities (outside mining Block and river-bed) such as fuel for cooking, toilets / mobile toilets, safe drinking water, First-Aid facilities, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- 4. Labour & Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers shall be undertaken periodically to observe any adverse health impact due to exposure to dust and take corrective measures, if needed.
- 5. The Project Proponent shall make arrangements for safe drinking water, first aid facility along With anti-venom injection, in case of emergency for the workers.



6. The project proponent shall maintain register for production and dispatch of mineral and submit periodic return (six-monthly) to the SEIAA, Bihar / Regional Office of Ministry of Environment, Forest and Climate Change, Government of India, Ranchi. If the remaining period of lease is for less than a year, the Project Proponent shall submit a monthly return of production.
7. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle and mine plan. This should be produced before officers of Central and State Government for inspection whenever asked for.
8. Regular monitoring of ground water table shall be carried out at the upstream and depth of water available in the adjoining dug-well.
9. Monitoring of Ambient Air Quality, Water Quality & Noise Quality shall be carried out as per the Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places of loading and unloading points & transfer points to reduce all sorts of fugitive emissions.
10. The funds earmarked for environmental protection measures should be kept in a separate bank account and should not be diverted for other purpose. Year-wise expenditure should be reported to the SEIAA, Bihar.
11. The Project proponent shall provide all necessary logistic support to the authorized officer of this authority as and when required. They will facilitate and assist the authority in site inspection and monitoring.
12. All the provisions made and restrictions imposed as envisaged in the Bihar Minor Mineral Rule, shall be complied with; particularly regarding Environment Management and payment of compensation to the affected land owner(s).
13. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Bihar.
14. The Ministry / SEIAA may alter / modify the above conditions or stipulate any additional condition(s) in the interest of environment.
15. Concealing of factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal/suspension of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
16. The instruction contained herein above regarding air and noise pollution and details of mining proposals shall be displayed on Signboard in Hindi for the public information.

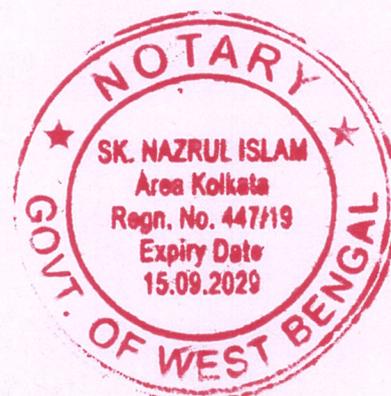


17. The SEIAA may impose additional conditions in the interest of Environment & Ecology whenever it becomes necessary to do so.
18. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

C. Special Conditions

1. The proposed plantation consisting of mixture of indigenous and fast growing species of trees must be done and proper care must be taken. Plantation of a minimum of 5 feet tall plants must be done in the 1st year of lease period itself and properly maintained till the validity of Environmental Clearance and preserve the existing trees at the proposed site.
2. The Project Proponent shall execute and conduct measurable Corporate Environment Responsibility (CER) activities like facilities for drinking water supply, infrastructure creation, solar power, Rain Water Harvesting, Solid Waste Management Facilities, sanitation, essential furnitures for the local government schools and Anganwadi Kendra. A display board of the CER activities must be fixed for the information to the public. The Project Proponent has to intimate the concerned District Magistrate and the concerned district level officers of the concerned departments for record and information, with copy marked to the Bihar State Pollution Control Board, (BSPCB) Patna.
3. Under the Corporate Environment Responsibilities the modalities of all expenditure on skill development programme need to be done in consultation with and guidance of Bihar Skill Devolvment Mission, with intimation to the concerned District Magistrate, State Environment Impact Assessment Authority and Bihar State Pollution Control Board, Patna.
4. Project Proponent has to fix display board on each mining site mentioning thereupon various activities to be done under Environment Management Plan (EMP).
5. The Project Proponent must maintain existing ponds nearby, if any.
6. Proper care should to be taken during transportation of sand from the sand mining site by covering the loaded sand. There should be freeboard of atleast 03 inches from the body level of the vehicle, so that the sand doesn't get spilled on the road and doesn't affect the air quality as well.
7. The Project Proponent to install lightning arrestor in the area concerned to protect the inhabitants from hazards like lightning.

Dr



8. The Proponent must submit untreated high resolution satellite images with stereoscopic 3D view from the National Remote Sensing Centre (NRSC), Hyderabad for the month of June and December every year, along with the respective half-yearly compliance report in hard and soft copy.

Sd/-

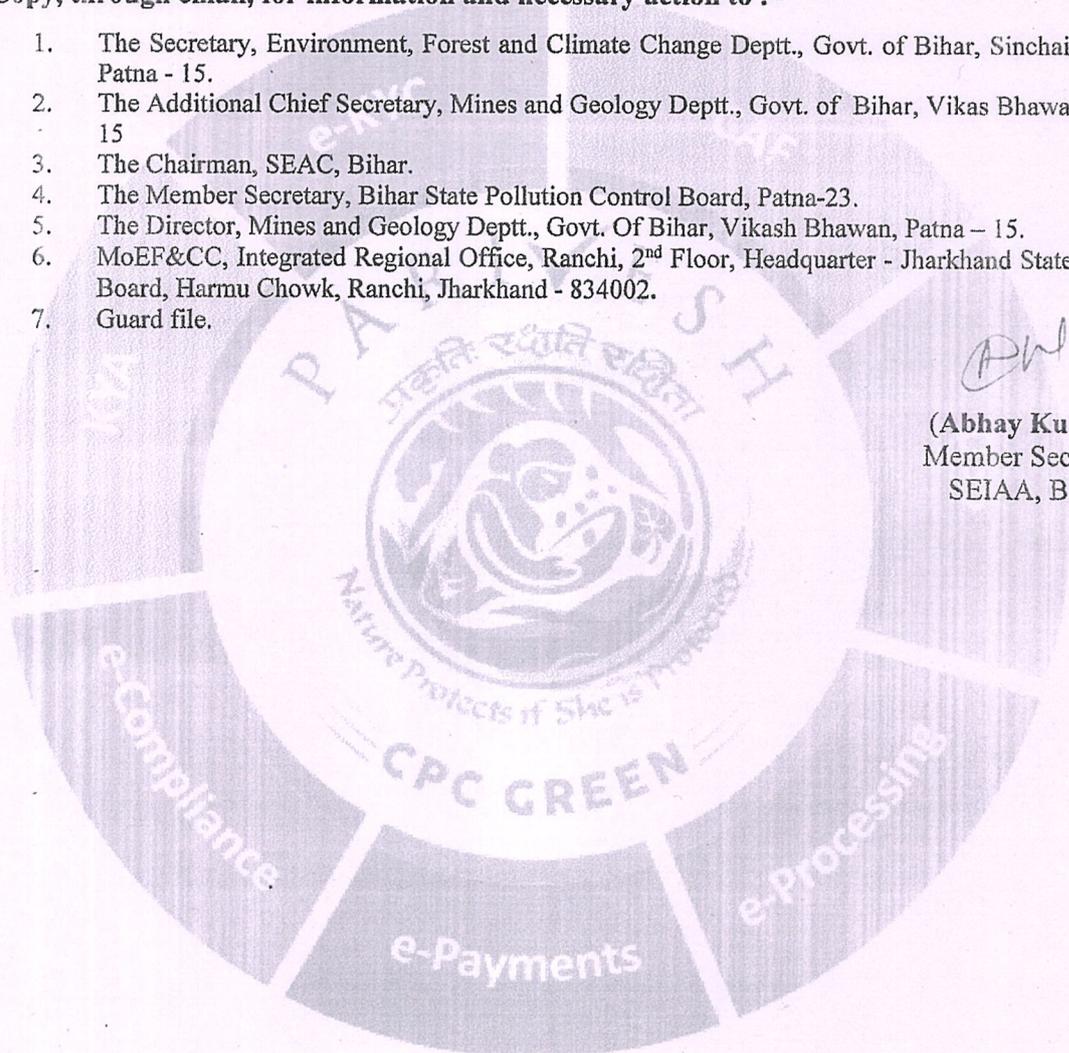
(Abhay Kumar)
Member-Secretary
SEIAA, Bihar

Copy, through email, for information and necessary action to :-

1. The Secretary, Environment, Forest and Climate Change Deptt., Govt. of Bihar, Sinchai Bhawan, Patna - 15.
2. The Additional Chief Secretary, Mines and Geology Deptt., Govt. of Bihar, Vikas Bhawan, Patna - 15
3. The Chairman, SEAC, Bihar.
4. The Member Secretary, Bihar State Pollution Control Board, Patna-23.
5. The Director, Mines and Geology Deptt., Govt. Of Bihar, Vikash Bhawan, Patna – 15.
6. MoEF&CC, Integrated Regional Office, Ranchi, 2nd Floor, Headquarter - Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002.
7. Guard file.

(PW)

(Abhay Kumar)
Member Secretary,
SEIAA, Bihar



Signature Not Verified

Digitally Signed by: Shri Abhay Kumar IFS
Member Secretary, SEIAA

Date: 10/08/2024



Item No.03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Appeal No.12/2024/EZ
(I.A. No.87/2024/EZ & I.A. No.88/2024/EZ)

In the matter of:

1. "Sevasetu" a Non-governmental Organization, registered under the Societies Registration Act, 1860, having it's office at Arpana Bank Colony, Phase-2, new Bailey Road, Ram Jaipal Nagar, Danapur, Patna-801503, Represented by it's Chairman viz. Nishant Kumar Ojha Son of Nirmal Kumar Ojha, "SEVASETU" a Non-governmental Organization, registered under the Societies Registration Act, 1860, of Seva Setu, Ram Jaipal Road, Near Sakhi, Arpana Bank Colony, Phase-2, Dinapur-cum-Khagual, Patna, Bihar-801503;
2. Nishant Kumar Ojha, Son of Nirmal Kumar Ojha, Chairman, "SEVASETU" a Non-governmental Organization, registered under the Societies Registration Act, 1860, of Seva Setu, Ram Jaipal Road, Near Sakhi, Arpana Bank Colony, Phase-2, Dinapur-cum-Khagual, Patna, Bihar-801503;
3. Dinapur-cum-Khagual, Patna, Bihar-801503

.....Appellant(s)

Versus

1. The State Environment Impact Assessment Authority (SEIAA), Bihar Service through it's Member Secretary, having it's office at BELTRON Bhawan, 2nd Floor, Shastri Nagar, Bailey Road, Patna-800023;
2. M/s Shivam Coke Pvt. Ltd. A company incorporated under the Companies Act, represented by it's Director having it's registered office at 6/19 A, Poddar Nagar, 1st Floor, Post Office-Jodhapur Park, Police Station-Jadavpur, Kolkata, West Bengal, Pin Code-700068 and the working office at Bungalow No.06, Chanchani Colony, Near Hirak Point, Dhanbad, Jharkhand, Pin-826004;
3. The Bihar State Pollution Control Board, Represented by it's Member Secretary, BELTRON Bhawan, Shastri Nagar, Jawahar Lal Nehru Marg, Patna-800023

.....Respondent(s)



Date of hearing: 12.11.2024

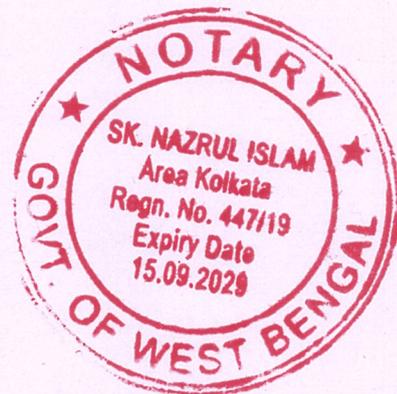
**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Appellant(s) : Ms. Paushali Banerjee, Advocate

For Respondent(s): Ms. Anamika Pandey, Adv. for R-1 (in Virtual Mode),
Mr. Somnath Roy Chowdhury, Adv. a/w
Ms. Arpita Chowdhury, Adv. for R-2,
Ms. Amrita Pandey, Adv. for R-3 (in Virtual Mode)

ORDER

1. Heard Ms. Paushali Banerjee, learned Counsel for the Appellant and the learned Counsel for the Respondents.
2. The present Appeal No.12/2024/EZ has been filed seeking quashing of the Environmental Clearance dated 10.08.2024 granted by the State Environment Impact Assessment Authority (SEIAA), Bihar in respect of the proposed mining activity of the Respondent No.2, M/s Shivam Coke Pvt. Ltd., project proponent of the mining project in the Rohtas Sand Ghat No.08 covering an area of 96.50 Ha., comprising within Khata No.783, 109, Khesra No. 3659 (P), Mouza - Darihat, Block - Dehri, District - Rohtas on Sone River.
3. The allegation of the Appellant is that the Respondent No.2, has been granted Environmental Clearance on 10.08.2024 in respect of proposed river bed sand mining project covering an area of 96.50 Ha. at Rohtas Sand Ghat No.08 on Sone River, District - Rohtas, State of Bihar without any Public Hearing being held.
4. It is stated that the mining plan of the Respondent No.2 was prepared on 19.05.2023 by "United Exploration India Private Limited", an accredited agency by the Department of Mines and Geology, Government of Patna.



5. It is alleged that the application for Environmental Clearance was submitted by the Respondent No.2 before SEIAA after one year of approval of the mining plan, i.e., between 28.05.2024 and 29.05.2024.
6. The application/proposal was considered by State Environmental Appraisal Committee (SEAC) between 10.07.2024 and 23.07.2024 and referred to SEIAA, Bihar on 23.07.2024 and SEIAA granted EC on 10.08.2024. It is submitted that Public Hearing was conducted on 16.03.2024 and the Environment Impact Assessment (EIA) report was submitted by the Respondent No.2 on 15.06.2024.
7. It is alleged that the Environmental Clearance (EC) has been granted on the basis of the District Survey Report (DSR) but no replenishment study has been carried out so far in respect of the sand mining plot in question.
8. It is further alleged that as per the report published in the Hindustan Times on 02.09.2024, there has been a continuous decline in ground water level as well as the reservoirs which has led to a drinking water crisis in many areas of South Bihar, especially in Kaimur Plateau areas of Aurangabad, Rohtas and Kaimur District.
9. It is alleged that the summary of the report of the Central Ground Water Board dated May 2022 has reported that the sand mining activity in District - Rohtas is having an adverse impact on the ground water level; the allegation is that the report of the Central Ground Water Board with regard to District - Rohtas has not been taken into consideration during preparation of the District Survey Report (DSR) and therefore, the Environmental Clearance which is based on such a DSR is therefore liable to be set aside. It is also

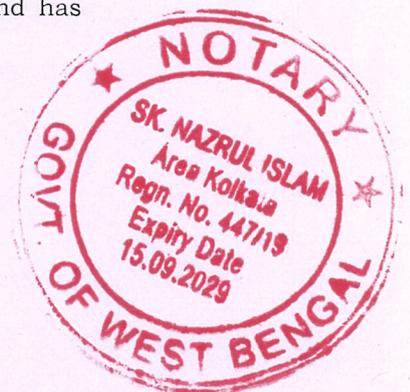


alleged that no Environment Impact Assessment report or Environment Management Plan has been framed by the Respondent No.2, to meet the problem of alarming decrease of Ground Water Level in District – Rohtas due to the proposed sand mining activity qua the said mining plot being illegally operated by the Respondent No.2.

10. It is submitted, inter alia, that no Public Hearing was held which would be clear from the documents filed as Annexures-G and H and consequently the learned Counsel confines her submissions at this stage only to the issue of 'non holding' of Public Hearing.
11. The case of the Appellant as stated by Ms. Paushali Banerjee, learned Counsel for the Appellant is that the Public Hearing was not held prior to grant of Environmental Clearance dated 10.08.2024 by SEIAA, Bihar. Learned Counsel has referred to the document at page no.98 of the paper-book, Annexure-G, which in clear and unambiguous terms states that general public were not present during Public Hearing. The relevant exact of the document Annexure-G quotation reads as under:-

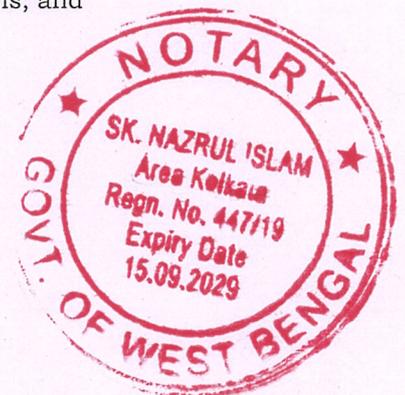
“----- आम जनता लोक-सुनवाई में उपस्थित नहीं हुए।”

12. Learned Counsel further submits that the application for Environmental Clearance submitted on 28.05.2024 and 29.05.2024 would be obvious from the Annexure-H, page no.101 of the paper-book. This is not disputed by Mr. Somnath Roy Chowdhury, learned Counsel appearing on behalf of the Respondent No.2, M/s Shivam Coke Pvt. Ltd.
13. Ms. Anamika Pandey, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent No.1, SEIAA, Bihar, however disputed the contention of the learned Counsel for the Appellant and has



placed before us the document at page no.375 of the paper-book, Annexure-F, which is the record of the proceedings dated 15.04.2024 and documents thereto filed (colly) along with English translations at page nos.376 and 377 (internal page nos.194 A and 194 B) of the paper-book. The English translation clearly mentions that "*general public did not attend the public hearing*". This Report has been signed by the Regional Officer, Bihar State Pollution Control Board and Additional District Magistrate, Rohtas. Thus, the factual aspect of the matter is that Public Hearing though was held on but members of the public did not attend the Public Hearing.

14. Ms. Anamika Pandey, learned Counsel submits that as per the MoEF & CC Notification, 2006, second Public Hearing is not required and the SEIAA, Bihar could have proceeded to consider the documents on record taking the date of Public Hearing of 15.03.2024 to be final whether members of the public are present or not if proper notices of holding of the Public Hearing have been circulated.
15. Ministry of Environment, Forests and Climate Change (MoEF&CC) Notification 2006 provides for "Public Consultation" which defines the same as a "process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view of taking into account all the material concerns in the project or activity design as appropriate".
16. Public Consultation comprises of two components :-
 - (i) A public hearing at the site or in its close proximity – district-wise to be carried out in the manner prescribed in Appendix IV for ascertaining concerns of local affected persons; and



- 74 -

- 64 -

- (ii) Procurement of written responses from persons concerned having a plausible stake in the environmental aspects surrounding the project.
17. The State Pollution Control Board or the Union Territory Pollution Control Committee (UTPCC) is charged with conducting the Public Hearing in the manner stipulated in Appendix-IV and forwarding the proceedings to the Regulatory Authority within 45 days of a request from the Applicant. It is provided that Public Hearing should be arranged in a *“systematic, time-bound and transparent manner”* to ensure the *“widest possible public participation at the project site(s) or in its close proximity district-wise”*.
18. In the present case, it has not been stated by the Respondents anywhere in their affidavit as to why the members of the local public did not appear in the Public Hearing held on 15.03.2024 or if they did not physically appear in the Public Hearing whether any written responses from persons having a plausible stake in the environmental aspects concerning the project was called for and whether any written responses were received.
19. We are of the view that Public Hearing being an essential ingredient for the grant of Environmental Clearance, at least one more effort should have been made and opportunity given by the Bihar State Pollution Control Board which conducts the Public Hearing to elicit the views of the public.
20. Mr. Somnath Roy Chowdhury, learned Counsel submits that the Respondent No.2 would have no objection if the impugned Environmental Clearance dated 10.08.2024 is remitted to the SEIAA, Bihar with a direction to conduct a fresh Public Hearing to elicit the views of the public.

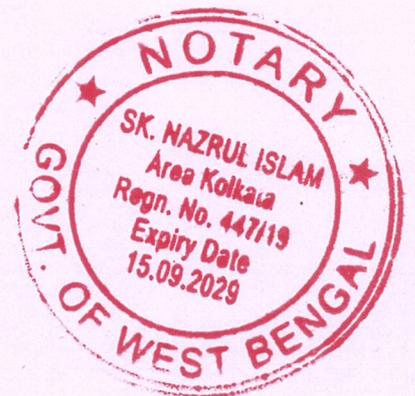


21. Ms. Amrita Pandey, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent No.3, Bihar State Pollution Control Board, submits that she has instructions to state that the Bihar State Pollution Control Board is adopting the affidavit of SEIAA, Bihar.
22. On a conspectus of facts, we, therefore, dispose of the present Appeal setting aside the impugned Environmental Clearance dated 10.08.2024 and direct the Bihar State Pollution Control Board to hold a fresh Public Hearing as per law giving adequate notice to members of the public to appear on a date to be decided by Bihar State Pollution Control Board, in consultation with District Magistrate, Rohtas.
23. We further direct that the Public Hearing shall be held not later than two months considering that one month notice has to be given to the parties for holding Public Hearing.
24. Interlocutory Applications, if any, stand disposed of accordingly.
25. There shall be no order as to costs.

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

November 12 2024,
Appeal No.12/2024/EZ
(I.A. No.87/2024/EZ & I.A. No.88/2024/EZ)
MN



ANNEXURE

निबंधित/ स्पीड पोस्ट



बिहार राज्य प्रदूषण नियंत्रण पर्वद

परिवेश भवन, पाटलीपुत्र औद्योगिक क्षेत्र, पटना-800 010

दूरभाष नं०-0612-2261250 / 2262265, फ़ैक्स-0612-2261050;

E-mail: msbspb-bih@gov.in, वेबसाइट-<http://bspb.bih.nic.in>

पत्रांक :-

पटना, दिनांक:-

प्रेषक

एस. चन्द्रशेखर, भा०व०से०,

सदस्य-सचिव

सेवा में,

जिला पदाधिकारी,

रोहतास।

विषय: रोहतास जिला में मेसर्स शिवम कोक प्राइवेट लिमिटेड, बालू घाट रोहतास सोन-08, मौजा-दरिहट/मझियावां, ब्लॉक-डेहरी, जिला-रोहतास परियोजना से संबंधित पर्यावरणीय स्वीकृति के वास्ते लोक-सुनवाई की अध्यक्षता करने के संबंध में।

प्रसंग- माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता में दायर Appeal No. 12/2024/EZ, Kolkata " Sevasetu" a Non-governmental Organization v/s SEIAA, Bihar & Ors. के मामले में दिनांक 12.11.2024 को पारित आदेश का अनुपालन।

महाशय,

उपरोक्त विषयक के प्रसंग में सूचित करना है कि माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता द्वारा Appeal No. 12/2024/EZ में दिनांक 12.11.2024 को पारित आदेश का अनुपालन एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना सं०-एस.ओ. 1533, दिनांक 14 सितम्बर, 2006 के आलोक में मेसर्स शिवम कोक प्राइवेट लिमिटेड, निदेशक-श्री राजीव ओझा, पिता- श्री बालेश्वर ओझा, रोहतास सोन-08 बालू घाट, मौजा-दरिहट/मझियावां, ब्लॉक-डेहरी, जिला-रोहतास परियोजना से संबंधित लोक सुनवाई किया जाना है। लोक-सुनवाई की अध्यक्षता जिला पदाधिकारी या उनके प्रतिनिधि (जो अपर समाहर्ता में कम न हो) द्वारा की जानी है।

सूचित करना है कि प्रस्तावित परियोजना के पर्यावरणीय स्वीकृति हेतु लोक-सुनवाई निम्नरूपेण सुनिश्चित की गयी है:-

दिनांक	समय	अंचल का नाम	बालू घाट का मौजा	बालू घाट का नाम	लोक-सुनवाई का स्थल
16.01.2025	अपराह्न 02:00 बजे	डेहरी	दरिहट/मझियावां	रोहतास सोन -08 बालू घाट	अंचल कार्यालय, डेहरी, जिला-रोहतास।

लोक सुनवाई की सूचना दैनिक समाचार पत्रों के माध्यम से भी प्रकाशित की गयी है। जिसकी छायाप्रति सुलभ जानकारी हेतु संलग्न की जा रही है।



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आवेदक से प्राप्त परियोजना के ड्राफ्ट ई0आई0ए0 एवं कार्यपालक सार (हिन्दी एवं अंग्रेजी) का एक-एक प्रति हार्ड एवं सॉफ्ट कॉपी अलग-अलग संलग्न कर इस कार्यालय पत्रांक-442, दिनांक 15.02.2024 का परियोजना से प्रभावित होनेवाले क्षेत्र के लोगों के अवलोकनार्थ भेजी गयी है।

अतः अनुरोध होगा कि लोक-सुनवाई की अध्यक्षता उपरोक्त कार्यक्रम के अनुसार सुनिश्चित करने की कृपा की जाय। पत्र की ओर से लोक-सुनवाई की समन्वय श्री आशीष कुमार गुप्ता, क्षेत्रीय पदाधिकारी, पटना (सम्पर्क नं0 8294810765) द्वारा किया जायेगा।

अनुलग्नकः 1. समाचार पत्र में प्रकाशित सूचना की छाया प्रति।

विश्वासभाजन
ह0/-
(नीरज नारायण)
सदस्य-सचिव

ज्ञापांकः

पटना, दिनांकः

प्रतिलिपि:- प्रधानसचिव, खनन एवं भूतत्व विभाग, बिहार सरकार, पटना को सूचनार्थ समर्पित।

ह0/-
(नीरज नारायण)
सदस्य-सचिव

ज्ञापांकः

पटना, दिनांकः

प्रतिलिपि:- वरीय पुलिस अधीक्षक, जिला-रोहतास को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि प्रासंगिक लोक-सुनवाई के दौरान समुचित सुरक्षा सुनिश्चित करने हेतु संबंधित थाना को आदेश देने की कृपा की जाय।

ह0/-
(नीरज नारायण)
सदस्य-सचिव

ज्ञापांकः

पटना, दिनांकः

प्रतिलिपि:- थाना प्रभारी, थाना- डंहरौ, जिला-रोहतास को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि प्रासंगिक लोक-सुनवाई के दौरान समुचित सुरक्षा सुनिश्चित करने की कृपा की जाय।

ह0/-
(नीरज नारायण)
सदस्य-सचिव

ज्ञापांकः

पटना, दिनांकः

प्रतिलिपि:- अंचलाधिकारी- डंहरौ, जिला रोहतास को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि प्रासंगिक लोक-सुनवाई के दौरान समुचित सहयोग प्रदान करने की कृपा की जाय।

ह0/-
(नीरज नारायण)
सदस्य-सचिव



- 78 -

- 68 -

ज्ञापांक:

पटना, दिनांक:

प्रतिलिपि: मेसर्स शिवम कोक प्राइवेट लिमिटेड, निदेशक-श्री राजीव ओझा, पिता- श्री वालेश्वर ओझा, ग्राम+पोस्ट-सेमरिया, थाना-शाहपुर, सेमरिया पट्टी ओझा, जिला-भोजपुर को सूचनार्थ प्रेषित। उपरोक्त लोक-सुनवाई कार्यक्रम के दौरान वांछित कागजात के साथ अपनी उपस्थिति सुनिश्चित की जाय।

ह0/-

(नीरज नारायण)

सदस्य सचिव

ज्ञापांक:

पटना, दिनांक:

प्रतिलिपि:- सहायक निदेशक, खान एवं भूतत्व, रोहतास, सासाराम को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि प्रासंगिक लोक-सुनवाई के दौरान समुचित सहयोग प्रदान करने की कृपा की जाय।

ह0/-

(नीरज नारायण)

सदस्य-सचिव

ज्ञापांक: 2804.

पटना, दिनांक:

19.12.24.

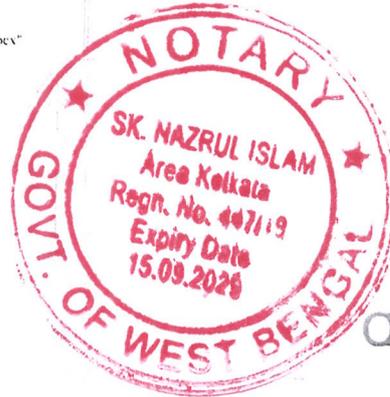
प्रतिलिपि: श्री नीरज सिन्हा, सहायक प्रोग्रामर, बि0रा0प्र0नि0 परपद, पटना को निदेश है कि प्रासंगिक लोक-सुनवाई की सूचना, ज्ञापन ई.आई.ए. एवं कार्यपालक सार को परपद के वेबसाइट पर डिसप्ले कराया जाय। लोक-सुनवाई की सूचना का छाया प्रति तथा ज्ञापन ई.आई.ए. एवं कार्यपालक सार की सॉफ्ट कॉपी संलग्न की जा रही है।

अनुलग्नक: यथोपरि।

(नीरज नारायण)

सदस्य-सचिव

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दैनिक जागरण
पटना, 14 दिसंबर, 2024

दैनिक भास्कर

पटना, शनिवार, 14 दिसंबर, 2024 | 14

BIHAR **बिहार राज्य प्रदूषण नियंत्रण पर्वट**
परिवेश भवन, पाटलिपुत्र औद्योगिक क्षेत्र, पटना-800 010
दूरभाष नं०-0612-2261250/2262265, फैक्स-0612-2261050
ई-मेल-mbsbpcb-bih@gov.in, वेबसाइट-http://bspcb.bihar.gov.in

BIHAR **बिहार राज्य प्रदूषण नियंत्रण पर्वट**
परिवेश भवन, पाटलिपुत्र औद्योगिक क्षेत्र, पटना-800 010
दूरभाष नं०-0612-2261250/2262265, फैक्स-0612-2261050
ई-मेल-mbsbpcb-bih@gov.in, वेबसाइट-http://bspcb.bihar.gov.in

लोक-सुनवाई की सूचना

लोक-सुनवाई की सूचना

मेसर्स शिवम कोक प्राइवेट लिमिटेड, निदेशक-श्री राजीव ओझा, पिता- श्री थाले वर ओझा, ग्राम-पोस्ट - सेमरिया, थाना- गहपुर, सेमरिया पट्टी ओझा, जिला-भोजपुर द्वारा रोहतास सोन -08 बालू घाट, मौजा-दरिहट/मझियावा, ब्लॉक-डेहरी, जिला-रोहतास में बालू खनन परियोजना से संबंधित प्रस्ताव प्राप्त है। इस परियोजना के कार्यान्वयन के पूर्व पर्यावरणीय स्वीकृति हेतु पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के ई.आई.ए. अधिसूचना संख्या एसओ 1533, दिनांक 14.09.2006 यथा संशोधित, के आलोक में परियोजना को TOR (Terms of Reference) निर्गत किया गया है तथा लोक-सुनवाई की जाती है।

मेसर्स शिवम कोक प्राइवेट लिमिटेड निदेशक-श्री राजीव ओझा, पिता- श्री थाले वर ओझा, ग्राम-पोस्ट - सेमरिया, थाना- गहपुर, सेमरिया पट्टी ओझा, जिला-भोजपुर द्वारा रोहतास सोन -08 बालू घाट, मौजा-दरिहट/मझियावा ब्लॉक-डेहरी, जिला-रोहतास में बालू खनन परियोजना से संबंधित प्रस्ताव प्राप्त है। इस परियोजना के कार्यान्वयन के पूर्व पर्यावरणीय स्वीकृति हेतु पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के ई.आई.ए. अधिसूचना संख्या एसओ 1533, दिनांक 14.09.2006 यथा संशोधित, के आलोक में परियोजना को TOR (Terms of Reference) निर्गत किया गया है तथा लोक-सुनवाई की जाती है।

परियोजना का पर्यावरण प्रभाव मूल्यांकन प्रतिवेदन तैयार किया गया है जिसमें सम्भावित कुप्रभावों को निरस्त करने के उपाय प्रस्तावित हैं। उक्त प्रतिवेदन तथा परियोजना के कार्यपालक सार की प्रति पर्वट मुख्यालय, पटना, जिला पदाधिकारी, जिला- रोहतास, कार्यपालक पदाधिकारी, जिला परिषद, जिला-रोहतास, जिला उद्योग केन्द्र, जिला-रोहतास एवं जिला खनन कार्यालय, रोहतास के कार्यालय में प्रभावित क्षेत्र के लोगों के अवलोकनार्थ उपलब्ध है। परियोजना की विवरणी का अवलोकन पर्वट के वेबसाइट: <http://bspcb.bihar.gov.in> पर भी किया जा सकता है। वैसे व्यक्ति जो इस परियोजना से प्रभावित होने वाले हों, अपना लिखित सुझाव/ विचार एवं मतव्य इस सूचना प्रकाशन के 30 दिनों के अन्दर पर्वट कार्यालय में जमा कर सकते हैं। साथ ही पर्वट के ई.मेल-mbsbpcb-bih@gov.in अथवा डाक के माध्यम से भी लिखित सुझाव/ विचार एवं मतव्य भेजी जा सकती है। परियोजना प्रभाव क्षेत्र के नागरिकों के लिए लोक-सुनवाई निम्नानुसार आहूत किया गया है-

परियोजना का पर्यावरण प्रभाव मूल्यांकन प्रतिवेदन तैयार किया गया है जिसमें सम्भावित कुप्रभावों को निरस्त करने के उपाय प्रस्तावित हैं। उक्त प्रतिवेदन तथा परियोजना के कार्यपालक सार की प्रति पर्वट मुख्यालय, पटना, जिला पदाधिकारी, जिला- रोहतास, कार्यपालक पदाधिकारी, जिला परिषद, जिला-रोहतास, जिला उद्योग केन्द्र, जिला-रोहतास एवं जिला खनन कार्यालय, रोहतास के कार्यालय में प्रभावित क्षेत्र के लोगों के अवलोकनार्थ उपलब्ध है। परियोजना की विवरणी का अवलोकन पर्वट के वेबसाइट: <http://bspcb.bihar.gov.in> पर भी किया जा सकता है। वैसे व्यक्ति जो इस परियोजना से प्रभावित होने वाले हों, अपना लिखित सुझाव/ विचार एवं मतव्य इस सूचना प्रकाशन के 30 दिनों के अन्दर पर्वट कार्यालय में जमा कर सकते हैं। साथ ही पर्वट के ई.मेल-mbsbpcb-bih@gov.in अथवा डाक के माध्यम से भी लिखित सुझाव/ विचार एवं मतव्य भेजी जा सकती है। परियोजना प्रभाव क्षेत्र के नागरिकों के लिए लोक-सुनवाई निम्नानुसार आहूत किया गया है-

दिनांक	समय	अवलोकन का नाम	बालू घाट का मौजा	बालू घाट का नाम	लोक-सुनवाई का स्थल
16.01.2025	अपरह्न 02:00 बजे	डेहरी	दरिहट/मझियावा	रोहतास सोन -08 बालू घाट	अवलोकन कार्यालय, डेहरी, जिला-रोहतास।

दिनांक	समय	अवलोकन का नाम	बालू घाट का मौजा	बालू घाट का नाम	लोक-सुनवाई का स्थल
16.01.2025	अपरह्न 02:00 बजे	डेहरी	दरिहट/मझियावा	रोहतास सोन -08 बालू घाट	अवलोकन कार्यालय, डेहरी, जिला-रोहतास।

सभी आम लोगों/संबंधितों से अनुरोध है कि उपरोक्त लोक-सुनवाई के दौरान सरकार द्वारा निर्गत कोविड-19 गाईड लाईन का पालन करते हुए परियोजना के संबंध में अपने मतव्य/सुझाव/विचार से अवगत करायेंगे।
PR-014765 (B & C) 2024-25

सभी आम लोगों/संबंधितों से अनुरोध है कि उपरोक्त लोक-सुनवाई के दौरान सरकार द्वारा निर्गत कोविड-19 गाईड लाईन का पालन करते हुए परियोजना के संबंध में अपने मतव्य/सुझाव/विचार से अवगत करायेंगे।
PR-014765 (B & C) 2024-25

सदस्य-सचिव

सदस्य-सचिव

नशों से बचने का है एक ही उपचार, दृढ़ संकल्प और परिवार से प्यार।

नशों से बचने का है एक ही उपचार, दृढ़ संकल्प और परिवार से प्यार।



Translated copy

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registered speed post



Bihar State Pollution Control Board

Parivesh Bhawan, Patliputra Industrial Area, Patna-000 010

Telephone 0012-2201250/2202205-12-22010501

E-mail: msbpcb-bihar.gov.in, bsbpcb@bpcb.bihar.gov.in

Letter Number:-

Patna, Date:-

Sender

S. Chandrashekhar, IFS.

member-secretary

To,

District officer,

Rohtas.

Subject: Regarding presiding over the public hearing for environmental clearance related to the project of M/s Shivam Coke Private Limited, Balu Ghat Rohtas Mon-08, Mauja-Darihat/Madbhiryawan, Block Dehri, District-Rohtas.

Context Compliance of the order dated 12.11.2024 passed in the matter of Appeal No. 12/2024/EZ. Kolkata Sevasetu" a Non-governmental Organization vs SEIAA, Bihar & Orx. filed in Hon'ble National Green Tribunal, Eastern Bench, Kolkata.

Sir,

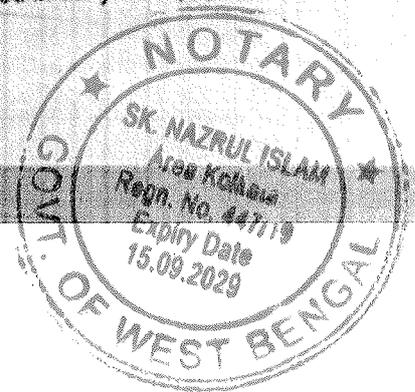
In the context of the above subject, it is to inform that in compliance with the order passed on 12.11.2024 in Appeal No. 12/2024/EZ by the Hon'ble National Green Tribunal, East Dev Kolkata and in the light of the notification No. SO 1533, dated 14th September, 2016 of the Ministry of Environment, Forest and Climate Change, Government of India, a public hearing is to be held regarding the project of M/s Shivam Coke Private Limited, Director Shri Rajiv Ojha, S/o Shri Baleshwar Ojha, Rohtas Sot-08 Balu Ghat, Mauja-Darihat/Majhiyaya Block Dehri, District-Rohtas. The public hearing is to be presided over by the District Magistrate or his representative (not less than the Additional Collector).

This is to inform that public hearing for environmental clearance of the proposed project will be ensured as follows:

Has been done:-

Date	Time	Name of the area	sand ghat route	name of sand ghat	of public hearing
16.01.2025	02:00 PM	Dehri	Darihat / Majhiyawan	Rohtas Son-08 Sand Ghat	Immovable Office Dehri District-Rohtas.

The notice regarding the public hearing has also been published in daily newspapers. A photocopy of the same is enclosed for easy reference.



The draft (E.I. 005) and executive summary (one copy each in Hindi and English, hard and soft copy separately) of the project received from the applicant have been enclosed and sent to the office vide letter No.442 dated 15.02.2024 for the perusal of the people of the area affected by the project.

Therefore, it is requested that the public hearing be presided over as scheduled above on behalf of the council, the public hearing will be coordinated by Mr. Ashish Kumar Gupta regional officer, Patna, (No.708294810765)

Annexure-I: Photocopy of the notice published in the newspaper.

Yours faithfully
S/D

(Niraj Narayan)
Member Secretary

Copy to: Principal Secretary, Mining and Geology Department Government of Bihar, Patna for information.

S/D

(Niraj Narayan)
Member Secretary

Patna Date

Coy to: Senior Superintendent of Police, District- Rohtas for information and necessary action it is requested that. To order the concerned police station to ensure adequate security during the criminal case hearing.
go to.

S/D
(Neeraj Narayan)
Member Secretary

Patna Date

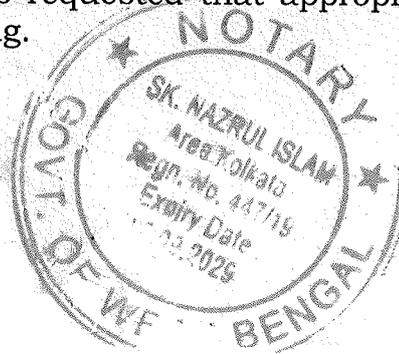
Copy to: Inspector in Charge, Police Station, Dehri, District- Rohtas for information and necessary action, Request that adequate security be ensured during the relevant public hearing.

S/D
(Neeraj Narayan)
Member Secretary

Patna Date

Copy to: Circle Officer, Dehri, District- Rohtang, for information and necessary action. It is requested that appropriate cooperation be provided during the trial hearing.

S/D
(Neeraj Narayan)
Member Secretary



Patna, Date :

Copy to of M/s Shivam Coke Private Limited, Director Shri Rajib Ajha, son of Shri Baleswar Ojha, Village, Post- Semaria, Police Station- Shahpur, Semaria, Patti Ojha, District- Bhojpur, kindly ensure your presence with the required documents during the public hearing programme.

Sd/-
(Neeraj Narayan)
Member Secretary

Patna, Date

Copy to: Assistant Director, Mines and Geology, Rohtas, Sasaram for information and necessary action as requested that appropriate co-operation may be provided during the relevant public hearing.

Sd/-
(Neeraj Narayan)
Member Secretary

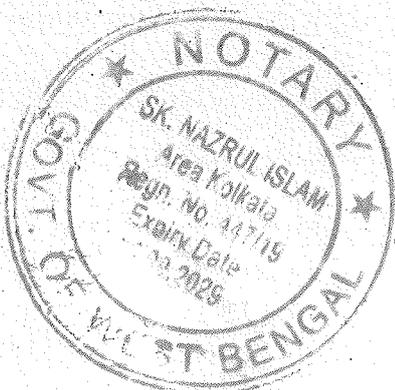
Letter No. 2804

Patna Date

Copy: Mr. Miraj Sinha, Assistant Programme, BRPN Board, Patna, directs tha the list of pre atricated formulas draft, EIA and executive Summary be displayed on the Board's Website. A photocopy of the notice of public hearing and a copy of the draft EIA and executive summary are being attached.

Annexed As above.

Sd/-
(Neeraj Narayan)
Secretary



Translated copy

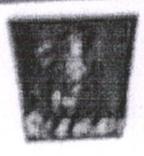


Bihar State Pollution Control Board

Parivesh Mission, Patliputra Industrial Area, Patna-800 010

Telephone No.-0612-2261250/2262265, Fax-0612-2261050

-Mail-msbspcb-blh@gov.in Website- <http://bspcb.bihar.gov.in>



Notice of public hearing

A proposal has been received from M/s Shivam Coke Private Limited, Director Shri Rajiv Ojha, S/o Shri Bale Var Oda, Village Post Semaria, Thana- Grahpur, Semaria Patti Ojha, District- Bhojpur, regarding sand mining project at Rohtas Son-08 Balu Ghat, Mauja- Darihat/Majhiyaan, Block Dehri, District- Rohtas. For environmental clearance before implementation of this project, EIA Notification No. SO 1533, dated 14.09 of the Ministry of Environment, Forest and Climate Change, Government of India has been sought. In the light of the 2006 amendment, TOR (Terms of Reference) has been issued to the project and public hearing is to be held.

An Environmental Impact Assessment Report for the project has been prepared, proposing measures to mitigate potential adverse effects. Copies of the report and the project's executive summary are available for public viewing at the Board Headquarters, Patna, the District Magistrate, District Rohtas, the Executive Officer, District Council, District Rohtas, the District Industries Center, District Rohtas, and the District Mining Office, Rohtas. The project details can also be viewed on the Board's website: <http://bspcb.bihar.gov.in>. Individuals likely to be affected by the project may submit their written suggestions, ideas, and opinions to the Board office within 30 days of publication of this notice. Written suggestions, ideas, and opinions may also be sent to the Board's email address: msbspcb-bih@gov.in or by post. A public hearing has been called for citizens in the project's impact area as follows:

Date	Time	of the region name	of sand ghat Mouza	name of sand ghat	public hearing Site of
16.01.2025	afternoon 02:00 PM	dehri	Darihat/Majhiyaan	Ghat Rohtas Son-06 sand	Circle Office, Dehri District-Rohtas.

All the general public/concerned are requested to convey their views/suggestions/ideas regarding the project during the above public hearing, while following the Covid-19 guidelines issued by the Government

PR- 014765 (B & C) 2024-25

member-secretary

There is only one cure to get rid of addiction, determination and love from family.



- 84 -

= 74 -



बिहार राज्य प्रदूषण नियंत्रण पर्वद

परिवेश भवन, पाटलीपुत्र औद्योगिक क्षेत्र, पटना-800 010

दूरभाष नं०-0812-2261260/2262265, फौवरा 0812-2261050;

E-mail: msbspcb-bih@gov.in, वेबसाइट - http://hspcb.bih.nic.in

पत्रांक :-

पटना, दिनांक:-

प्रेषक

नीरज नारायण, भा०ब०से०,

सदस्य-सचिव

सेवा में,

जिला पदाधिकारी,

रोहतास।

विषय: रोहतास जिला में बालू घाट परियोजना से संबंधित पर्यावरणीय स्वीकृति के वास्ते लोक-सुनवाई की अध्यक्षता करने के संबंध में।

प्रसंग:- बिहार राज्य पर्यावरण समाघात निर्धारण प्राधिकरण, पटना का पत्रांक-141, दिनांक 16.04.2025 महाशय,

उपरोक्त विषयक बिहार राज्य पर्यावरण समाघात निर्धारण प्राधिकरण, पटना का पत्रांक-141, दिनांक 16.04.2025 (पत्र की छायाप्रति संलग्न) के प्रसंग में सूचित करना है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना सं०-एस.ओ. 1533, दिनांक 14 सितम्बर, 2006 के आलोक में मेसर्स शिवम कोक प्राइवेट लिमिटेड, निदेशक-श्री राजीव ओझा, पिता- श्री बालेश्वर ओझा, ग्राम+पोस्ट-सेमरिया, थाना-शाहपुर, सेमरिया पट्टी ओझा, जिला-भोजपुर द्वारा रोहतास सोन -08 बालू घाट, मौजा-दरिहट/मझियावां, ब्लॉक-डेहरी, जिला-रोहतास परियोजना से संबंधित पुनः लोक-सुनवाई की जानी है। लोक-सुनवाई की अध्यक्षता जिला पदाधिकारी या उनके प्रतिनिधि (जो अपर समाहर्ता से कम न हो) द्वारा की जानी है।

सूचित करना है कि प्रस्तावित परियोजना के पर्यावरणीय स्वीकृति हेतु लोक-सुनवाई निम्नरूपेण सुनिश्चित की गयी है:-

दिनांक	समय	अंचल का नाम	बालू घाट का मौजा	बालू घाट का नाम	लोक-सुनवाई का स्थल
13.06.2025	अपराह्न 03:00 बजे	डेहरी	दरिहट/मझियावां	रोहतास सोन -08 बालू घाट	अंचल कार्यालय, डेहरी, जिला-रोहतास।

इसकी सूचना 04 दैनिक समाचार पत्रों के माध्यम से भी प्रकाशित की गयी है। जिसकी छायाप्रति सुलभ जानकारी हेतु संलग्न की जा रही है।

आवेदक से प्राप्त परियोजना के ज्ञापन ई0आई0ए0 एवं कार्यपालक सार (हिन्दी एवं अंग्रेजी में) की एक-एक प्रति हार्ड एवं सॉफ्ट कॉपी अलग-अलग संलग्न कर इस कार्यालय पत्रांक-442, दिनांक 15.02.2024 द्वारा भेजी गयी है, ताकि परियोजना से प्रभावित होनेवाले क्षेत्र के लोगों के अवलोकनार्थ इसे प्रदर्शित कराया जा सके।



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विदित हो कि माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता में दायर Appeal No. 12/2024 (Kokata" Sesasetu" a Non-governmental Organization v/s SEIAA, Bihar & Ors. के मामले में दिनांक 12.11.2024 को पारित आदेश के अनुपालन में प्रस्तावित परियोजना के पर्यावरणीय स्वीकृति हेतु लोक-सुनवाई दिनांक 16.01.2025 को अंचल कार्यालय, डेहरी, जिला-रोहतास में सम्पन्न की गयी है। लोक-सुनवाई के अध्यक्ष जिला बंदोबस्त पदाधिकारी, रोहतास, सासाराम (जिला पदाधिकारी, रोहतास के प्रतिनिधि) द्वारा बिहार राज्य पर्यावरण समाघात निर्धारण प्राधिकरण, पटना को सुझाव दिया गया है कि व्यापक प्रचार-प्रसार उपरांत पुनः लोक-सुनवाई करने पर विचार किया जा सकता है।

व्यापक प्रचार-प्रसार हेतु पर्षद् द्वारा दिनांक 03.05.2025 को स्थानीय समाचार पत्र दैनिक जागरण, दिनांक 04.05.2025 को स्थानीय समाचार पत्र दैनिक भास्कर, दिनांक 10.05.2025 को स्थानीय समाचार पत्र प्रभात खबर एवं हिन्दुस्तान में लोक-सुनवाई की सूचना प्रकाशित कराई गयी है। (सामान्य स्थिति में लोक-सुनवाई की सूचना 02 स्थानीय समाचार पत्र में कराई जाती है।)

अतः अनुरोध होगा कि सहायक निदेशक, खान एवं भूतत्व, रोहतास को माईकिंग एवं अन्य तरीके से लोक-सुनवाई के व्यापक प्रचार-प्रसार हेतु निर्देशित करने की कृपा की जाय। साथ-ही-साथ लोक-सुनवाई की अध्यक्षता उपरोक्त कार्यक्रम के अनुसार सुनिश्चित करने की कृपा की जाय। पर्षद् की ओर से लोक-सुनवाई की समन्वय श्री आशीष कुमार गुप्ता, क्षेत्रीय पदाधिकारी, पटना, जिनका सम्पर्क नं० 8294810765 द्वारा किया जायेगा।
अनुलग्नक: 1. समाचार पत्र में प्रकाशित सूचना की छाया प्रति।

विश्वासभाजन

ह०/-

(नीरज नारायण)

सदस्य-सचिव

ज्ञापांक: 530

पटना, दिनांक: 23-05-25

प्रतिलिपि:-

- 1) प्रधान मुख्य सचिव, खनन एवं भूतत्व विभाग, बिहार सरकार, पटना को सूचनार्थ समर्पित।
- 2) वरीय पुलिस अधीक्षक, जिला-रोहतास को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि प्रासंगिक लोक-सुनवाई के दौरान समुचित सुरक्षा सुनिश्चित करने हेतु संबंधित थाना को आदेश देने की कृपा की जाय।
- 3) सहायक निदेशक, खान एवं भूतत्व, रोहतास, सासाराम को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि प्रासंगिक लोक-सुनवाई के दौरान समुचित सहयोग प्रदान करने की कृपा की जाय।
- 4) थाना प्रभारी, थाना- डेहरी, जिला-रोहतास को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि प्रासंगिक लोक-सुनवाई के दौरान समुचित सुरक्षा सुनिश्चित करने की कृपा की जाय।
- 5) अंचलाधिकारी- डेहरी, जिला-रोहतास को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि प्रासंगिक लोक-सुनवाई के दौरान समुचित सहयोग प्रदान करने की कृपा की जाय।



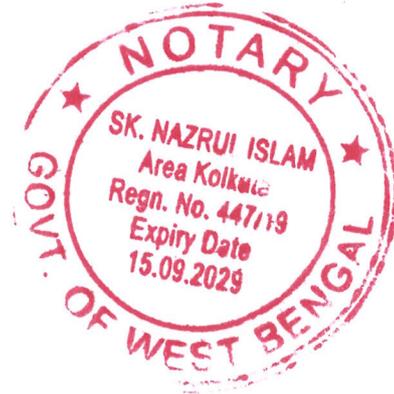
24/5/25
नैतिक
है

6) मेसर्स शिवम कोक प्राइवेट लिमिटेड, निदेशक-श्री राजीव ओझा, पिता- श्री बालेश्वर ओझा, ग्राम+पोस्ट-सेमरिया, थाना-शाहपुर, सेमरिया पट्टी ओझा, जिला-भोजपुर-802165 को सूचनार्थ प्रेषित। उपरोक्त लोक-सुनवाई कार्यक्रम के दौरान वांछित कागजात के साथ अपनी उपस्थिति सुनिश्चित की जाय

7) श्री नीरज सिन्हा, सहायक प्रोग्रामर, बि0रा0प्र0नि0 पर्षद्, पटना को निदेश है कि प्रासंगिक लोक-सुनवाई की सूचना, ड्राफ्ट ई.आई.ए. एवं कार्यपालक सार को पर्षद् के वेबसाईट पर डिस्प्ले कराया जाय। लोक-सुनवाई की सूचना का छाया प्रति तथा ड्राफ्ट ई.आई.ए. एवं कार्यपालक सार की सॉफ्ट कॉपी संलग्न की जा रही है।

अनुलग्नक: यथोपरि।

(नीरज नारायण)
सदस्य-सचिव



BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Patliputra Industrial Area, Patna-800010

Sender

Neeraj Narayan, IFS
Member Secretary

Patna, Date.

To

District Magistrate,
Rohtas

Subject: Regarding presiding over Lok Munwai for environmental clearance related to sand ghat project in Rohtas District.

Context: Letter No. 141 of Bihar State Environment Solutions Assessment Authority, Patna, dates 16.04.2025.

Sir,

Regarding the above subject in the context of letter No.141 dated 16.04.2025 (Photocopy of the letter enclosed), it is to be informed that in the light of the notification S.O. No. 1533 dated 14th September, 2006 of the Ministry of Environment, Forest and Climate Change, Government of India a public hearing is to be held again for M/S Messrs Shivam Coke Private Limited, Director Shri Rajib Ojha, father Shri Baneswar Ojha, Village, Post-Samaria, Police Station- Shahpur, Semarla, Patti Ojha, District- Bhojpur, regarding Rohtas Son-08, Balu Ghat, Mouja- Darihat Majhiyawa Block Dehri District- Rohtas. The public hearing will be presided over by to be done by the District Magistrate or his representative (not below the rank of Additional Collector).

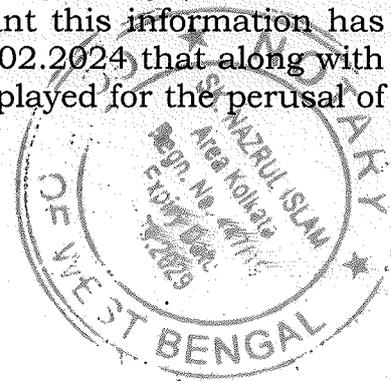
This is to inform you, that the public hearing for environmental clearance of the proposed project will be ensured as follows:

Has been done:

Date	Time	At the region	Sand ghat	Name of sand Ghat	Venue of Public hearing.
13.06.2025	Afternoon 03.00 P.M.	Dehri	Darihat/Majhiyawa	Rohtas Son - 08 Sand Ghat	Circle office Delhi District- Rohtas

This information has also been published in four daily newspapers, photocopies of which are enclosed for easy information.

One copy each of the draft EIA and Executive Summary (in Hind and English) of the project will receive from the applicant this information has been sent to this office vide letter No.442, dated 15.02.2024 that along with hard and soft copies separately so that it can be displayed for the perusal of the people of the area affected by the project.



It is to be noted that in compliance with the order passed on 12.11.2024 in Appeal No.12/2024/EZ Kolkata Sevasetu a Non Governmental organization v/s SEIAA, Bihar and Ors. filed before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata the public hearing for environmental clearance of the proposed project was held on 16.01.2025 at the Zonal Office, Dehri, District- Rohtat. The Chairman of the Public Hearing, District Settlement Officer, Rohtas Sasaram (representative of District Magistrate, Rohtas) has suggested to the Bihar State Environment impact Assessment: Authority, Patna that after wide publicity, holding of Public hearing again maybe considered.

For wider publicity, the council has published the notice of the public hearing in the local newspaper dainik Jagran, on May 3, 2025, DainikBhaskar on May 4, 2025 and prabhat Khabar and Hindustan on May 10, 2025 (Under Normal Circumstances, Notice of the Public hearing is published in two local newspapers).

Therefore, it is requested that the Assistant Director of Mines and Geology, Rohtas, be kindly directed to widely publicize the public hearing through microphones and other means. Also please ensure that the public hearing is chaired as per the above schedule. On behalf of the council the public hearing will be coordinated by Mr. Ashish Kumar Gupta, Regional Officer, Patna, whose contact number 8294810765 Attachment:

1. Photocopy of the information published in the newspaper.

S/D

(Neeraj Narayan)

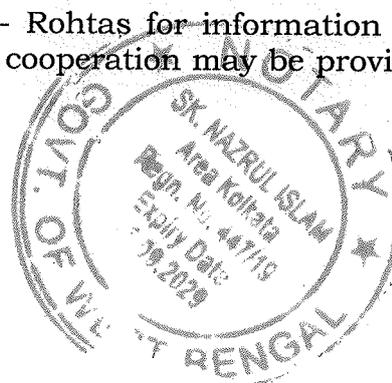
Member Secretary

Patna Date: 23.05.25

Letter. No.530

Copy to:

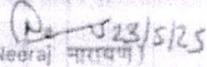
1. The Principal Secretary Mining and Geology Department Government of Bihar, Patna for information.
2. The Superintendent of Police, District Rohtas for information and necessary action that he may kindly order the concerned police Station to ensure adequate security during the relevant public hearing.
3. The Assistant Director, Mines and Geology, Rohtas, Sasaram for information and necessary Action, it is requested that appropriate cooperation be provided during the relevant public hearing.
4. The Inspector in Charge, Police Station Dehri, District Rohtas for information and necessary action. It is requested that adequate security be ensured during the relevant public hearing.
5. The Circle Officer, Dehri District- Rohtas for information and necessary action it is requested that proper cooperation may be provided during the relevant public hearing.

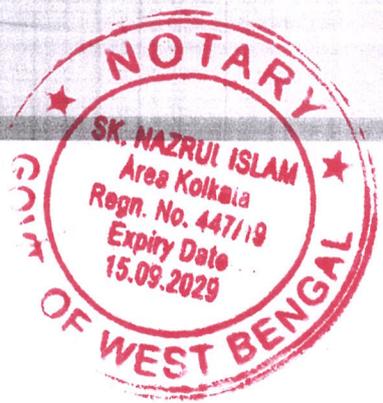


6) Information sent to M/s Shivam Coke Private Limited, Director-Mr. Rajiv Ojha, S/o Mr. Baleshwar Majha, Village Post Semaria, Police Station-Shahpur, Semaria-Patti Ojha, District-Bhojpur-802165. Please ensure your presence with the required documents during the above public hearing programme.

7) Mr. Neeraj Sinha, Assistant Programmer, VRPN Board, Patna, is directed to display the relevant public hearing notice, draft EIA, and executive summary on the Board's website. A photocopy of the public hearing notice, draft EIA, and soft copies of the executive summary are enclosed.

Annexure: As above.


(Neeraj नारायण)
member-secretary



STATE LEVEL EXPERT APPRAISAL COMMITTEE (SEAC), BIHAR

2nd Floor, BELTRON Bhawan, Shastri Nagar, Patna – 800023.

Ref. No. - 389.

Patna Dated: - 10/11/2025.

MINUTES OF 11th MEETING OF STATE LEVEL EXPERT APPRAISAL
COMMITTEE (SEAC), BIHAR CONSTITUTED VIDE S.O. 5192(E) DATED
02.12.2024 of MoEF&CC, NEW DELHI

VENUE: SEIAA Office

DATE: 03.11.2025

Minutes/Proceeding of the Meeting

1. **Opening Remarks of the Chairman:** In light of the constituted, the 11th meeting of SEAC, Bihar constituted vide S.O. No. 5192(E) dated 02.12.2024 of the MoEF&CC, GoI. started with the Chairman's welcome to the members. Thereafter, the meeting was started as per the agenda adopted for the meeting.
2. **Confirmations of Minutes of 10th Meeting of State Expert Appraisal Committee** held on 10.09.2025. The State Expert Appraisal Committee, hereinafter referred to as SEAC, was informed that no representation has been received regarding projects considered in the meeting held on 10.09.2025. The minutes of the said SEAC meeting was confirmed by the Committee.
3. **Consideration of Proposals:-** The SEAC considered the proposals which were related to Stone Mining, Building and Construction Projects, Sand Mining Projects and Ordinary Soil / Brick Earth / Clay Mining Projects received as per the agenda adopted for the 11th meeting (11/2025) Agenda ID EC/AGENDA/SEAC/752509/10/2025 vide Ref. No. – 371, dated – 22.10.2025 the key points of the deliberations held were as follows.

(A)



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AGENDA ITEM NO. 50

Proposed Brick Earth Mining for M/s Deepak Bricks Udyog – Sarauni Soil Brick Mining Project at Village – Sarauni, P.O. – Kawakol, P.S. – Kawakol, District – Nawada, State – Bihar; (File No.- SIA/1(a)/2891/2025, Online Proposal No.:- SIA/BR/MIN/545261/2025).

Proponent:- M/s Deepak Bricks Udyog.

Environment Consultant:- M/s Aegis Environment Research Private Limited.

Application along with filled up Form –2, Pre-feasibility report and Environment Management Plan with Scrutiny fee in the prescribed format were submitted to the SEIAA, Bihar on 21.07.2025 for obtaining Environmental Clearance (EC).

The Project Proponent along with their environmental consultant M/s Aegis Environment Research Private Limited, made a presentation on the key parameters and salient features of the project. Based on the discussion, the Committee found their presentation and proposal satisfactory and acceptable, hence the Committee decided to recommend the proposed proposal grant of the Environmental Clearance subject to the following additional conditions along with standard conditions as mentioned in Annexure "E".

1. The borrowing/excavation activity shall be restricted to a maximum depth of 02 m below general ground level at the site.
2. The validity of Environmental Clearance shall be 05 years from the issuance of the Environmental Clearance.

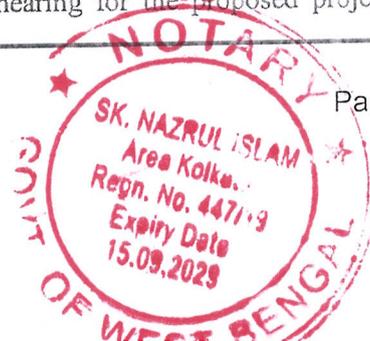
AGENDA ITEM NO. 51

Sand Mining Project on Sone River at Rohtas Sone – 08 Sand Ghat of District – Rohtas, Area – 96.50 Ha., (File No.- SIA/1(a)/2428/2023), Online Proposal No.:- SIA/BR/MIN/476700/2024).

Proponent:- Shivam Coke Private Ltd

Environment Consultant:- M/s Rian Enviro Private Limited

Application along with filled up 'Form – I, Pre-feasibility report in the prescribed format and scrutiny fee were submitted to the SEIAA, Bihar on 05.06.2023 for obtaining Terms of Reference (ToR). The SEIAA, Bihar issued System Generated ToR Vide SIA/1(a)/2428/2023, dated 06.06.2023 and public hearing for the proposed project was



conducted by Bihar State Pollution Control Board on 15.03.2024. Online Final EIA report was submitted by Project Proponent in the prescribed format to the SEIAA, Bihar on 15.06.2024 for obtaining Environmental Clearance.

The SEAC, Bihar recommended the proposal for environmental clearance on 13.07.2024. The SEIAA, Bihar at its meeting on 24.07.2024 & 25.07.2024 resolved to grant Environmental Clearance to the project which was issued vide F. No. SIA/1(a)/2428/2023 dated 10.08.2024.

An Appeal No. 12/2024/EZ (Sevasetu Vs The SEIAA, Bihar and others) was filed before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata challenging the Environmental Clearance granted by SEIAA, Bihar as no one had appeared at the Public Consultation / hearing meeting with respect to this project. Hon'ble NGT, vide its order dated 12.11.2024 passed in the said appeal, set aside the said E.C. granted by the SEIAA, Bihar and directed the Bihar State Pollution Control Board to hold a fresh public hearing as per law giving adequate notice to public to appear at the meeting on the date to be decided by the Bihar State Pollution Control Board in consultation with the District Magistrate, Rohtas.

Consequent upon the above order of the Hon'ble National Green Tribunal, SEIAA, Bihar cancelled the Environmental Clearance granted to the project on 10.08.2024 and requested the Bihar State Pollution Control Board to take necessary steps as per the Hon'ble National Green Tribunal.

The Bihar State Pollution Control Board has re-conducted public consultaion / hearing on 16.01.2025 wherein public opinion is in favour of starting the mining at the said ghat.

The matter was placed before the SEAC, Bihar by the project proponent on 03.11.2025 through his consultant. This project is not pending at the level of the SEAC with this proposal number. Therefore, the SEAC will only be able to proceed with the proposal after the proponent submits a fresh application for the Environmental Clearance. The SEAC, after discussion, resolved to request the SEIAA, Bihar to take decision in the matter.

(R)



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LIST OF PARTICIPANTS IN 11th MEETING OF THE SEAC, BIHAR HELD ON 03rd NOVEMBER, 2025.

Sl. No.	Name	Designation	Attended on 03.11.2025
1.	Shri Arvinder Singh, IFS	Chairman	Present
2.	Shri Lalan Prasad Singh, IFS(R)	Member	Present
3.	Shri Swami Nath Jayaswal	Member	Present
4.	Dr. Vinita Prasad	Member	Absent
5.	Dr. Md. Nazim	Member	Present
6.	Prof. Naveen Kumar Nishchal	Member	Present
7.	Shri Mokhtarul Haque, BFS	Member	Present
8.	Shri Neeraj Narayan, IFS	Member Secretary	Present

Signature(s) of the Members Present

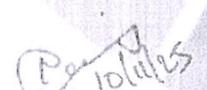
Sd/-
(Swami Nath Jayaswal)
Member, SEAC

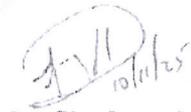
Sd/-
(Mokhtarul Haque)
Member, SEAC

Sd/-
(Lalan Prasad Singh, IFS(R))
Member, SEAC

Sd/-
(Dr. Md. Nazim)
Member, SEAC

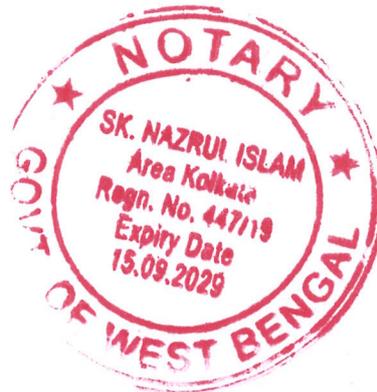
Sd/-
(Prof. Naveen Kumar Nishchal)
Member, SEAC


(Neeraj Narayan, IFS)
Member Secretary


(Arvinder Singh, IFS)
Chairman

Copy to:-

Member Secretary, SEIAA, Bihar
for information and necessary action.



ANNEXURE

H - 86 -
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Agenda Item No.- 120

Proposed Sand Mining Project on Sone River at Rohtas Sone – 08 Sand Ghat of District – Rohtas. Area – 96.50 Ha., (File No.- SIA/1(a)/2428/2023), Online Proposal No.:- SIA/BR/MIN/476700/2024).

➤ Proposal was discussed in SEAC's meeting on 03.11.2025 and SEAC recommended the project proponent to apply again afresh for Environmental Clearance.

➤ Resolve of the SEIAA:-

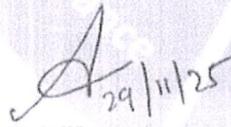
In view of the recommendation by SEAC, the SEIAA directed the project proponent to apply again for Environmental Clearance.

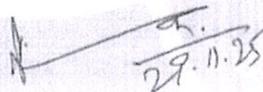
Agenda Item No.- 121

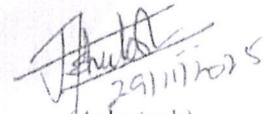
Proposed Sand Mining Project on Sone River at Aurangabad Sone – 25 A Sand Ghat of District –Aurangabad. Area – 17.90 Ha., (File No.- SIA/1(a)/2666/2025), Online Proposal No.:-SIA/BR/MIN/520890/2025).

➤ Resolve of the SEIAA:-

The proposal was discussed in the light of public hearing conducted by Bihar State Pollution Control Board, Patna on 04.07.2025.As per the proceeding the no villagers were present at the time of public hearing. The SEIAA resolved to write a letter to the Bihar State Pollution Control Board, Patna to conduct the public hearing again.


(Alok Kumar)
Member Secretary


(Sudhir Kumar Karn),
Member


(Ashutosh)
Chairman

Copy, through email, for information and necessary action to :-

1. The Chairman, SEAC, Bihar.
2. Member Secretary, SEAC.



SHIVAM COKE PRIVATE LIMITED

(Manufacturer of Low Ash Metallurgical Coke)



O.T. Road, Kharikabad, P.O. Barwa East, Via-Nirsha Chatti, Govindpur, Dhanbad - 828205 Ph.: 06540-262717, 262718
CIN :- U23109WB1992PTC054958

Extract of the resolution dated 20/01/2026

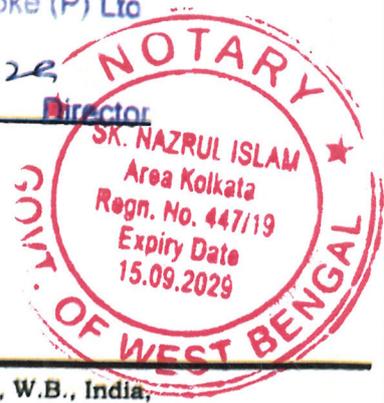
It has been resolved by both the directors of M/s Shivam Coke Pvt. Ltd., A company incorporated under the Companies Act, having it's registered office at 6/19 A, Poddar Nagar, 1st Floor, Post Office - Jodhpur Park, Police Station - Jadavpur, Kolkata, West Bengal, Pin Code - 700068 that Mr. Rakesh Kumar Singh Son of Akhilesh Kumar Singh, working for gain being one of two Directors of M/s Shivam Coke Pvt. Ltd, resident of Near Aanganwari School, Ranibandh, Simlanagar, VTC: Dhैया, District - Dhanbad, Jharkhand, PIN - 826004 shall do the needful and sign the application before the Hon'ble National Green Tribunal for it's presentation and also sign the verification and affidavit in support of the statements is to be averred before the National Green Tribunal.

- 1. For Shivam Coke (P) Lta
Rakesh Kumar Singh
Director
- 2. For Shivam Coke (P) Lta
Amr 02R
Director

For Shivam Coke (P) Lta
Rakesh Kumar Singh
Director

Signature of Rakesh Kumar Singh

Attested by: For Shivam Coke (P) Lta
Amr 02R
Director



For Shivam Coke (P) Ltd
Rakesh Kumar Singh
Director
For Shivam Coke (P) Ltd
Amr 029 /
Director

VAKALATNAMA

IN THE NATIONAL GREEN TRIBUNAL/EASTERN ZONE

District : Rohtras

Constitutional Writ Civil Criminal Revisional
Appellate Jurisdiction

O.A No. of 2026/E2

m/s Shivam Coke Pvt. Ltd and Another Appellant
Petitioners

- Versus -

The State Environment Impact Assessment Authority (SEIAA) Bihars and others Respondent
Opposite Party

Vakalatnama on behalf of Applicants

Knows all men by these presents that by Vakalatnama I/We appoint the Advocates Pleaders noted below or any one of them my/our lawful Advocate or Advocates for filing the memorandum or appeal or petition or entering appearance in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/our behalf for filling, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act. Done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocate after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama, on this the 21st day of January 2026

NAME OF THE ADVOCATE

Apfita Chowdhury
Advocate
High Court, Calcutta
BAR Association Room No. 16
Mail: ncpc.apfita@gmail.com
(M) 9830600093

Received the Vakalatnama
from the executant, Being
Satisfied Accepted the Same

Apfita Chowdhury
Advocate
22/01/2026

97

Emailing Shivamcoke vs SEIAA



Bihar and others [Add label](#)



Arpita Chow... 3:39 PM



to seiaabihar@gma... ▾

From Arpita Chowdhury • crc.arpita@gmail.com

To seiaabihar@gmail.com
Seac.ms.br@gmail.com
mscellbspceb@gmail.com

Date Jan 22, 2026, 3:39 PM

[View security details](#)

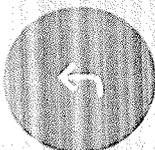
Sir/Madam,
Please find enclosed herewith the attachment and
acknowledge the same.

Regards

Arpita Chowdhury
Advocate



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Reply all

Forward

